

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 365/2021

IN THE MATTER OF:

Shamsher Singh

... Applicant

VERSUS

Govt. of NCT of Delhi

.... Respondents

NDOH: 02.02.2021

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Filed by:

(Govt. of NCT of Delhi)
Respondent

New Delhi:

Dated: 31.01.2024

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GOVT. OF NCT OF DELHI

.... RESPONDENTS

**COMPLIANCE / ACTION TAKEN REPORT OF GOVERNMENT OF
NCT OF DELHI IN TERMS OF THE ORDERS 21.12.2022, 17.10.2023 &
06.12.2023**

IT IS MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal took up the above referred matter related to septage management in NCT of Delhi and has given following directions vide order dated 21.12.2022 :

"6. We have heard Learned Counsel present and further considered the matter. In absence of any contra submission or suggestion, we find it appropriate to accept the suggestions and recommendations of the Committee based on deliberations and interaction with the statutory authorities and the stakeholders. Accordingly, we accept the report and issue directions in terms of suggestions and recommendations of the Committee, mentioned above. Chief Secretary, Delhi may take follow up action in coordination with all concerned departments/authorities.

7. Apart from the above, it may be noted that septage management is critical in localities without sewer system. It is necessary at such locations to ensure desludging of septic tanks and to either load them in

sewage pumping stations or take them to the pre-identified sewage treatment plants. Where septic tanks exist, the same need to be connected to sewer lines terminating to STP. This requires identified/authorised service providers to carry septage to destined locations. If there is violation, offending vehicles need be confiscated and released only on stringent conditions, with monetary sanctions.

8. In view of above, apart from acting on the recommendations of the Committee, DJB may identify and notify localities not having sewerage within four months so that follow proper septage disposal practices can be enforced there. The localities with sewerage system also need to notify information about septage management.

9. Further, we find it necessary to issue clarification/direction under Section 15 (4) read with Section 33 of the NGT Act on the issue of pre-existing jurisdiction of the DPCC under the Water and Air Acts to levy compensation for violation of water quality and air quality norms and jurisdiction of Delhi Police in the light of suggestion of the Committee. Delhi Water Board Septage Management Regulation, 2018 have been framed by the DJB under Section 109 of Delhi Water Board Act, 1998 but notwithstanding such specific regulations, overlapping powers to take action against unauthorised dumping of septage at public places must continue to be exercised by Delhi Police and DPCC. This is necessary having regard to inadequacy of compliance mechanism under the Regulations, as found by the Committee and its adverse impact on recipient environment and public health. The Chief Secretary, Delhi may file an action taken report within four months with the Registrar General of this Tribunal by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of

Image PDF. If found necessary, the Registrar General may place the report before the Bench, for further directions. Subject to above, the application is disposed of.

We place on record our gratitude and appreciation for the contribution of the Committee in handling the complex situation.

A copy of this order be forwarded by email to the Chief Secretary, Delhi and Justice S.P. Garg, former Judge, Delhi High Court.”

2. That this Hon'ble Tribunal has given following directions vide order dated 17.10.2023 :

“3. Considering the seriousness of the issue involved, the Tribunal had required the Chief Secretary, Delhi to file action taken report.

4. Record reflects that no report has been filed by the Chief Secretary, Delhi.

5. A compliance report dated 09.05.2023 under the signature of Special Secretary, (Env.) cum Member Secretary, Delhi Pollution Control Committee (DPCC) has been filed but, the said report also does not reflect any effective steps taken at the ground level to improve the situation. The report only mentions about certain meetings, proposals, etc.

6. Hence, considering the issue involved, we give further six weeks' time to the Chief Secretary, Delhi to file the action taken report in terms of the order of the Tribunal dated 21.12.2022 or to appear personally through virtual mode on the next date of hearing and appraise the Tribunal about the action taken.

7. List on 06.12.2023.

8. *A copy of the order be forwarded to the Chief Secretary, Delhi by email for compliance.*”

3. That this Hon'ble Tribunal has again taken up the above matter on 06.12.2023 and given following directions :

“3. The compliance report in pursuance to the said order was filed and accordingly, the MA has been registered. The Tribunal on 17.10.2023 had considered the compliance report and had noted that the report did not reflect any effective steps taken at the ground level to improve the situation. Accordingly, six weeks' time was given to the Chief Secretary, Delhi to file the action taken report in terms of the earlier order dated 21.12.2022.

4. No action taken report by the Chief Secretary, Delhi has been filed. The action taken report dated 05.12.2023 has been filed by the Special Secretary, Environment. A perusal of the said report also discloses that the adequate measures have not been taken on the relevant aspects of the issues. The report contains a list of 60 JJ Clusters with status and timelines for connection with Sewerage System/DSTPs. The last column thereof reflects the status upto 30.11.2023. In respect of many of the clusters, the report says that the survey is completed but the work is not found to be feasible and no explanation has been disclosed for non-feasibility. Further, quantity of sewage being carried through sewer system to the pre-identified STP has also not been mentioned.

5. Counsel appearing for the NCT has failed to explain as to what remedial action is contemplated, if in the survey, the report is stated to

be not feasible. We have also noticed the non-compliance of the previous order of the Tribunal. By the previous order dated 17.10.2023, the Tribunal had required the Chief Secretary to file the action taken report or to appear personally though virtual mode today to appraise the Tribunal about the action taken. Neither the report has been filed by the Chief Secretary nor he is personally present today by virtual mode. No prayer for extension of time or exemption has been made on his behalf.

6. In view of the above non-compliance, we direct the Chief Secretary, Delhi to appear by virtual mode on the next date of hearing.

7. List this matter on 02.02.2024."

4. That it is most respectfully submitted that the compliance report with respect to order dated 21.12.2022 was filed on 09.05.2023 by the Special Secretary (Environment)-cum-Member Secretary, Delhi Pollution Control Board (DPCC), on behalf of Government of National Capital Territory of Delhi (GNCTD) with the approval of the Chief Secretary, GNCTD, containing action taken by GNCTD and DPCC. The website of this Hon`ble Tribunal also showed the above compliance report, as report by GNCTD uploaded on the website of Hon`ble Tribunal on 11.05.2023.
5. That subsequently with respect to order dated 17.10.2023 of Hon`ble Tribunal in the said matter, Compliance / Action Taken Report was filed on 05.12.2023 by the Special Secretary (Environment)-cum-Member Secretary, DPCC, on behalf of GNCTD, with the approval of the Chief Secretary, GNCTD containing action taken by GNCTD and DPCC.

6. That the Delhi Jal Board is responsible for the water supply and sewage treatment in NCT of Delhi including sewage / Septic Tank Effluent generated from the Unauthorised Colonies & J.J. Clusters.
7. That coverage of sewerage network in NCT of Delhi is about 82% and remaining 18% area (mainly unauthorized colonies and JJ clusters) is unsewered.
8. That a High Level Committee (HLC) has been constituted by the Hon'ble National Green Tribunal vide order dated 09.01.2023 in OA. No. 21/2023 in the matter of "*Ashwani Yadav Vs. Govt. of NCT of Delhi*" with Chief Secretary, Delhi as Convener and Secretaries / HoDs of various Ministries / Departments of Govt. of India / GNCTD as members for '*Rejuvenation of River Yamuna*'.
9. That a detailed "*Action Plan for Rejuvenation of River Yamuna*" was discussed and progress of various projects were reviewed by the said HLC in its meeting held on 14.02.2023, 14.03.2023, 21.04.2023, 09.06.2023, 10.08.2023, 10.10.2023 and 10.01.2023 respectively. Minutes of the meetings of the HLC upto 5th Meeting on 09.06.2023 were submitted to this Hon'ble Tribunal vide Status Report of Govt. of NCT of Delhi filed on 05.07.2023. Minutes of the 6th and 7th meetings of the HLC held on 10.08.2023 and 10.10.2023 respectively were submitted to this Hon'ble Tribunal vide Status Report of GNCTD filed on 16.10.2023 in O.A. No. 06 / 2012 in the matter of "*Nizamuddin West Association vs. Union of India & Ors.*". Minutes of the 8th meeting of the HLC held on 10.01.2024 is enclosed as **Annexure-1**. Extending Sewerage network in unauthorized colonies, connection of JJ Clusters with sewerage system / decentralized

STPs and Faecal Sludge (Septage) Management are important actions planned and monitored by the HLC.

10. That status of sewerage network in unauthorized colonies and connection of JJ Clusters with sewerage system / decentralized STPs is as follows:

(A) Sewerage Network in Unauthorized Colonies:

There are 1799 Unauthorized Colonies in Delhi. Timelines for providing sewerage network in unauthorised colonies not having sewerage system are part of the “Action Plan for Rejuvenation of River Yamuna” submitted to Hon’ble Green Tribunal along with Status Report filed on 31.01.2023 in O.A. No. 21/2023 in the matter of “*Ashwani Yadav Vs. Govt. of NCT of Delhi*” (Now, the said matter is being dealt in O.A. No. 06/2012 in the matter of “*Nizamuddin West Association Vs Union of India and Others*”).

Sewer lines were laid and commissioned in 747 out of total 1,799 Unauthorized Colonies in Delhi for treatment of sewage in STPs / DSTPs in January, 2023. During last one year, sewerage network has been provided to 284 more unauthorised colonies, and now 1,031 out of total 1,799 Unauthorized Colonies in Delhi have sewerage network. Works of providing sewerage network in remaining 768 Unauthorized Colonies are at various stages. Status of Sewerage Network in Unauthorized Colonies, as provided by Delhi Jal Board is given in following Table:

| S. No. | Description | Cumulative Status (No.) | Timelines / Remarks |
|--------|--------------------------------------|-------------------------|-----------------------|
| 1 | Sewer line laid and commissioned | 1,031 | Laid and commissioned |
| 2 | Work of sewer network is in Progress | 296 | November, 2024 |

| | | | |
|---|--|-----|---|
| 3 | Colonies where NOC is awaited / "O Zone" | 161 | <p>In these 161 Unauthorised colonies, No Objection Certificate (NOC) was earlier awaited being forest area or "O Zone" or ASI land. Pr. Secretary (Env. & Forest) had taken a meeting on 13.12.2023 with Delhi Jal Board (DJB), Forest Deptt., Delhi Development Authority (DDA), etc. to address various issues in respect of unauthorised colonies where NOC is awaited. It was informed that NOC has been issued by Forest Dept. in case of 05 unauthorised colonies and NOC is to be issued in case of 73 unauthorised colonies and DJB is to provide alignment with map to Forest Dept. in case of 36 unauthorised colonies. In case of remaining 47 Unauthorised Colonies, 04 unauthorised colonies are falling under "O Zone" in which responses is awaited from DDA, 05 unauthorised colonies was reported with ASI [wherein ASI gave permission to DJB for one Unauthorised Colony in Mehrauli and in case of one Unauthorised Colony (Tuglakabad Area) matter is pending before Hon'ble High Court and 3 Unauthorised Colonies reportedly don't fall under the jurisdiction of ASI], in case of 12 Unauthorised Colonies laying of sewerage network is not feasible. Further, 26 unauthorised colonies were not traceable earlier, out of which 22 unauthorised colonies have been traced by DJB with help of GSDL and plan is to be</p> |
|---|--|-----|---|

| | | | |
|--------------|---|-------------|--|
| | | | submitted by DJB in respect of these Unauthorised Colonies. |
| 4 | Colonies where sewerage network is to be laid along with Decentralized STPs | 311 | The work shall be taken up after allotment & possession of land for DSTPs by DDA /Revenue Deptt. |
| Total | | 1799 | |

The following was decided by the HLC in its meeting held on 10.01.2024:

- (i) DDA to provide status in respect of 04 unauthorized colonies falling under "O Zone" to DJB;
- (ii) DJB to concentrate on providing connection to the households wherever Sewerage Network has been provided;
- (iii) efforts are to be made by DJB in coordination with GSDL and concerned District Magistrates to trace down 04 Unauthorized Colonies which are untraceable;
- (iv) DJB to expedite the laying of Sewerage Network in remaining Unauthorized Colonies, including in (a) 5 Unauthorized colonies for which NOC has been issued by the Forests Department; (b) 1 Unauthorized Colony for which ASI has given the permission; (c) 3 Unauthorized Colonies for which it was informed that they don't fall under the jurisdiction of ASI; and (d) 22 unauthorised colonies traced by DJB with help of GSDL;
- (v) DJB to provide a report on as to how sewage from 12 Unauthorized Colonies, wherein providing sewerage system is not feasible, would be dealt with;
- (vi) Forests Department to expedite grant of NOC in case of 73 unauthorised colonies;
- (vii) DJB to provide alignment with map to Forest Department in case of 36 unauthorised colonies, expeditiously;
- (viii) DJB to provide report w.r.t. remaining 311 unauthorised colonies, wherein sewer network is to be laid along with DSTPs.

(B) Connection of JJ Clusters with Sewerage System / Decentralized STPs

There are 639 JJ Clusters in Delhi. Timelines for connecting JJ Clusters with the sewerage system or with Decentralized STPs form part of the “Action Plan for Rejuvenation of River Yamuna” submitted to Hon’ble Green Tribunal along with Status Report filed on 31.01.2023 in O.A. No. 21/2023 in the matter of “*Ashwani Yadav Vs. Govt. of NCT of Delhi*” (Now, the said matter is being dealt in O.A. No. 06/2012 in the matter of “*Nizamuddin West Association Vs Union of India and Others*”).

558 out of total 639 JJ Clusters in Delhi were connected with the sewerage system or with Decentralized STPs for treatment of sewage in January, 2023. During last one year, sewerage network has been provided to 22 more JJ clusters, and now 580 out of total 639 JJ Clusters in Delhi are connected with the sewerage system or with Decentralized STPs. Works of connecting remaining 59 JJ Clusters with the sewerage system or with Decentralized STPs for treatment of sewage are at various stages.

List of 60 JJ Clusters, including one JJ Cluster at S. No. 40 [(Grah Kalyan Samiti Railway Colony Tughlakabad (V.P. Singh Camp), discharge of the drain going into NTPC drain which is already trapped in DJB sewerage network)], with Status and Timelines for connecting with the Sewerage System / DSTPs as received from Delhi Jal Board vide e-mail dated 25.01.2024 is enclosed as **Annexure – 2**.

11. That “*Delhi Water Board Septage Management Regulation 2018*” were notified by the Urban Development Department, GNCTD on 12.11.2018 (published in Gazette on 21.11.2018) and necessary action is to be taken by

Delhi Jal Board, District Magistrates and Local Bodies / Municipal Corporations as per the provisions of the said Notification.

12. That septage management issue has also been discussed during above mentioned eight meetings of the HLC. Vide order dated 27.01.2023, a Committee under the chairmanship of Divisional Commissioner, Revenue Department, GNCTD and consisting of CEO, DJB; Commissioner MCD as Members and Secretary, Urban Development Department, GNCTD as Member-cum-Convener was constituted to revisit the “*Delhi Water Board Septage Management Regulations, 2018*” to make them more effective and enforceable.

Report of this Committee along with proposed amendments in the existing “*Delhi Water Board Septage Management Regulation 2018*” has been approved by DJB in its Board meeting held on 04.05.2023 and the matter is under process for further action as per provisions of the Delhi Water Board Act, 1998.

13. That, DPCC in exercise of the powers conferred under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and keeping in view to curb pollution in River Yamuna in Delhi, issued directions on 27.03.2023 inter-alia mentioned following:

1 (a) penalty for deposit of septage by unauthorized (unlicensed) entities shall be Rs. 50,000/- plus confiscation of vehicle, per violation.

(b) Penalty for disposal of Septage at places other than the designated places by authorized licensee shall be Rs. 50,000/- per violation.

(c) Penalty on a person who uses the services of unlicensed vendors / vehicle for discharging the septage shall be Rs. 10,000/- per violation.

2. An officer not lower than the rank of Nayab Tehshildar in DM offices & Sub Inspector in Delhi Police and Sanitary Inspector in MCD and JE in DJB and I&FC shall be competent to impose penalty.

Copy of the directions issued by DPCC on 27.03.2023 has already been submitted to the Hon'ble Green Tribunal vide Compliance Report filed on 09.05.2023.

14. **Action Taken by Revenue Department, GNCTD**

(a) Action Taken by Revenue Department in the period of 01.04.2023 to 25.01.2024 with respect to the directions dated 27.03.2023 of DPCC is briefed in following table:

| S. No | Action | No. of Inspections | No. of Violations observed | EC imposed (Rs.) | EC received (Rs.) | No. of Vehicles confiscated |
|--------------|---|--------------------|----------------------------|------------------|-------------------|-----------------------------|
| 1 | Deposit of Septage by Unauthorized (Unlicensed) Entities | 83 | 1 | 50,000 | 50,000 | Nil |
| 2 | Disposal of Septage at places other than the designated places by Authorized Licensee | 62 | 03 | 1,10,000 | 1,10,000 | 01 |
| 3 | Use of Services of Unlicensed Vendors / Vehicles by Persons for discharging septage | 83 | 05 | 1,35,000 | 1,35,000 | 01 |
| Total | | 228 | 09 | 2,95,000 | 2,95,000 | 02 |

Copy of the email dated 25.01.2024 regarding above mentioned Action Taken Report received from Revenue Department, GNCTD is enclosed as **Annexure - 3.**

(b) Action Taken Report of District Magistrates w.r.t. "*Delhi Water Board Septage Management Regulations, 2018*" in the period of 12.11.2018 to 20.01.2024 is as follows:

- (i) Total No. of Meetings of Septage Management Committees held - 136
- (ii) No. of Vehicles / Tankers found unauthorizedly discharging septage into Drains etc. - 64
- (iii) No. of Vehicles / Tankers impounded - 63
- (iv) No. of Challans / Notices issued - 57
- (v) Total Amount of Environmental Compensation Imposed - Rs 17.19 Lakh
- (vi) Total Amount of Environmental Compensation Received - Rs 17.19 Lakh
- (vii) 07 Cases are under process.

Copy of the email dated 25.01.2024 regarding above mentioned Action Taken Report received from Revenue Department, GNCTD is enclosed as **Annexure - 4.**

15. **Action Taken by Delhi Jal Board**

- (a) DJB has registered 160 licensed/ authorized vendors (Emptiers) for collection and transportation of sewage from the septic tanks and has

identified 86 designated Sewage Pumping Stations (SPS) /Sewage Treatment Plants (STPs) for receiving the Septage for its treatment. Total 183.77 Crore Litres of septage was collected till 31.12.2023 through licensed/ authorized vendors and treated by DJB at its STPs.

(b) DJB vide letter dated 24.11.2023 has informed regarding action taken with respect to suggestions and recommendations mentioned in the Report of Joint Committee headed by Hon'ble Justice (Retd.) Sh. S. P. Garg and order dated 21.12.2022 of Hon'ble National Green Tribunal in O.A. No. 365 / 2021 in the matter of "*Shamsher Singh Vs Govt. of NCT of Delhi*".

Copy of the letter dated 24.11.2023 of Delhi Jal Board is enclosed as **Annexure - 5.**

Action taken by the Delhi Jal Board and Revenue Department, GNCTD with respect to suggestions / recommendations at para 5 of the order dated 21.12.2022 of Hon'ble National Green Tribunal are briefed in table given below:

| Point No. | Suggestions and Recommendations | Action Taken |
|------------------|--|--|
| 75 | As per provisions of Septage Management Regulations, DJB should give wide publicity periodically after every four months on its website as well as through print and electronic media about the vendors to whom it has issued licenses for | List of vendors are available on the DJB website as well as published in leading newspapers. List is also shared with District Magistrate / Revenue Department / Delhi Police. |

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| | <p>collection, transportation and disposal of septage. List of all such vendors should be sent to Revenue Department, (GNCTD) and Delhi Police/Traffic Police for necessary action in case of violation.</p> | |
| 76 | <p>Fixed rates/ charges for collection and transportation of septage have been prescribed by DJB. It is suggested that there should be rationalization of rates and these be assessed considering the volume of the septic tank waste and the total distance travelled by the tanker from the point of collection till the disposal at designated SPSs/ STPs. There should be wide publicity of the rates/charges to be taken by the vendors from the waste generators to prevent overcharging by them.</p> | <p>DJB has fixed the charges as per the distance of the consumer / septic tank from the designated STP / SPS of DJB. The rate are given as under:</p> <ol style="list-style-type: none"> 1. Rs. 2000/- per trip upto 5 km. 2. Rs. 2500/- per trip for 5-10 km. 3. Rs. 2795/- per trip for more than 10 km. |

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| 77 | <p>The vendors/ drivers collecting septic tank must issue a receipt to the consumer for the payments received by them. It should be prepared in triplicate and one copy of the receipt must be deposited by the vendor/ driver along with the Deposit Form at the designated STP. It would prevent misuse and exploitation.</p> | <p>The desired format has been finalized by DJB and is sent to the license holders for compliance.</p> |
| 78 | <p>Presently, no specific area for collection of septage tank has been earmarked to the vendors and they can collect septic waste from any place throughout Delhi. To have proper control over the vendors to comply with the conditions of the license, it is recommended that DJB should make an assessment as to how many vehicles/ tankers are required for disposal of septic waste depending upon number of households having septic tanks and the quantity of the septic waste generated in that</p> | <p>Septic tanks generally exist in the colonies which don't have the sewerage system. List of vendors nearest to such colonies is already prepared and uploaded on the website of DJB to facilitate the residents to avail the services of the vendors. There is no binding on the vendors to serve in a particular group of colonies. They can serve any colony as per the requirements of the residents.</p> |

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| | <p>district. Considering the requirement of that district, sufficient number of authorized vendors/ tankers be deployed there. In case of emergency, the vendors can be permitted to collect septic waste from outside the said district. The DJB or other enforcement agencies will have proper monitoring of the vehicles in their respective districts. The consumers will be aware of vehicles/ vendors to be contacted. The vehicles can provide instant services without delay and it will also reduce the cost of transportation.</p> |
| 79 | <p>District-wise Task Force be constituted by DJB in consultation with concerned District Magistrate for taking action against the unauthorized dumping of septage and also for monitoring the activities of authorized vendors. A Nodal Officer can be appointed to</p> <p>In order to have effective control on unauthorized dumping of septage and vendors, DPCC has issued Directions under section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 on 27.03.2023.</p> <p>As per the said directions, an officer not lower than the rank of Nayab Tehshildar in Offices of District</p> |

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| | monitor the performance of task forces. | Magistrate, Sub-Inspector in Delhi Police, Sanitary Inspectors in MCD, and Junior Engineers in DJB and I&FC Department are competent to impose penalty. |
| 80 | DJB must make necessary action plan for early development of Centralized Monitoring System/ GPS for tracking the performance of licensed vehicles. It shall also explore possibility of developing App based monitoring system for regulating the activities of the authorized vendors/ tankers. DJB should establish Centralized Control Room with contact number of Nodal Officer at the head office for attending complaints/ grievances related to unauthorized vehicles/ tankers carrying septage or found discharging in the open drains/ water bodies. CCTV cameras be installed at all the designated SPSs/ STPs. | DJB has awarded the contract for setting of control room for monitoring the movement of all the registered vehicles and the same has been in operation since 26.06.2023. Regarding CCTV cameras, DJB has issued directions to install CCTV cameras at the designated STP/ SPS. Most of these CCTVs have been installed. |

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| 81 | Adequate staff should be deployed at SPSs/STPs to maintain proper record indicating the total number of vehicles/ tankers discharging the septage there along with its quantity. They should be strictly instructed to allow disposal of septage only to the licensees who submit complete and duly filled Disposal Form with payment receipt with them. | Being complied at the designated SPSs / STPs of DJB. |
| 82 | DJB should ensure that the licensees/ vendors display license number on the tankers/ vehicles for proper identification. | Already instructions issued to the licensed vendors. |
| 83 | DJB to explore possibility of linking AADHAR card of the licensee with the license. It should also explore possibility of increasing penalty charges for violation of the conditions of license. It should also endeavour to issue license to small vehicles that can function in narrow lanes. | The penalties have been increased as per details given below: a) Penalty for deposit of septage by unauthorised (unlicensed) entities shall be Rs.50,000/- plus confiscation of vehicle. b) Penalty for disposal of Septage at places other than the designated places by authorised licensee, shall be Rs.50,000/- per violation. |

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| | | c) Penalty on a person who uses the services of unlicensed vendors/ vehicles for discharging the septage shall be Rs.10,000/- per violation. |
| 84 | <p>The District Magistrates in each district should hold regular monthly meetings to implement the provisions of Septage Regulations 2018. They should ensure compliance of the provisions by the concerned departments. They should initiate prompt action against the vehicles violating the provisions of Septage Regulations and discharging septage at non designated locations. Divisional Commissioner should take review meetings with the DMs on regular basis for compliance of the septic regulations.</p> | <p>Regular Meetings are being taken by District Magistrates to implement the provisions of Septage Regulations 2018. Total 136 meetings held in the period of 12.11.2018 to 20.01.2024. The detailed information with respect to Action Taken by District Magistrates is at <u>Annexure - 4</u>.</p> |
| 85 | Revenue Department, GNCTD should establish dedicated Centralized Control Room with contact number of the Nodal | Vide letter dated 04.12.2023, Revenue Department, GNCTD has provided Name, Designation & Contact Numbers of the Nodal officers for |

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| | Officer in each Revenue District for attending complaints/ grievances. | each of the 11 Revenue Districts for attending complaints / grievances. Copy of the letter dated 04.12.2023 of Revenue Department, GNCTD is at <u>Annexure – 6.</u> |
| 86 | MCD should ensure that owners/ occupiers of buildings in unauthorized colonies/ unsewered areas discharge their septage only through the licensees/ vendors of DJB. Proper record should be maintained by MCD about the number of households and septic tanks in such colonies. The consumer should be advised to insist for receipt of the payments made by them to the vendors. | Necessary Directions have been issued to MCD. |
| 87 | Presently, Delhi Police or Traffic Police has no powers to implement the provisions of “Delhi Water Board Septage Management Regulations, 2018”. Only District Magistrate has been empowered to charge Environmental Compensation. | A Committee was constituted under Chairmanship of Divisional Commissioner, Revenue Department, GNCTD vide order dated 27.01.2023, which consists of CEO, Delhi Jal Board; Commissioner, MCD as Members and Secretary, Urban Development Department, GNCTD as Member-cum-Convener, to revisit the |

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| | <p>The presence of the officers in the field from DM office is rare and often the offending vehicles/ tankers go scot free. It is suggested that the Delhi Police/ Delhi Traffic Police who have their presence on the ground/ roads may be empowered to take action against unauthorized vehicles discharging septage in the drains or water bodies and also against authorized vendors for violating the terms and conditions of the licenses issued to them. The police will have better surveillance in apprehension of the offending vehicles carrying and discharging septage illegally. Power to issue challans should be given to them.</p> | <p>Delhi Water Septage Management Regulations, 2018 to make them more effective & enforceable. Report of the Committee along with proposed amendments in the existing "Delhi Water Board Septage Management Regulation 2018" has been approved by DJB in its Board meeting on 04.05.2023 and the matter is under process for further action as per provisions of the Delhi Water Board Act, 1998.</p> |
| 88 | <p>Almost all the licenses have been issued to the vehicles/ tankers registered in Haryana. The said tankers/ vehicles with Haryana number cannot ply in Delhi. Diesel vehicles are not</p> | <p>DJB invited Expression of Interest from the experienced agencies in the field of septage/ sewerage management to provide mechanized vehicles for collection of septage from the septic tanks of the residents,</p> |

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| <p>registered to ply on roads in Delhi. Only 10 vehicles with Delhi registration have been given license and all others are from Haryana. The traffic police issues challans to book the said vehicles for violating the terms and conditions of registration/permit. It causes a unique situation whereby despite being authorized by DJB to collect and transport the septage in Delhi, they are challaned by traffic police under the Motor Vehicle Act. To overcome this difficulty, it is suggested that the DJB should have its own arrangement either by purchase of vehicles or engaging some agency on hire for collection and transportation of septage from the households free of cost or at reasonable rates. It would prevent violation of Motor Vehicle Act by the vendors who have got licenses of the tankers with registration</p> | <p>commercial establishment, etc., transportation and disposal of the same at the designated STPS/ SPSS of DJB. It was proposed that the agency will also develop an App with a control room for receiving the complaints from the residents and tracking the movement of vehicles. DJB will give license to the agency for its vehicles for 5 years to perform this activity and the payment will be collected by the agency from residents directly with information to DJB as per existing "Delhi Water Board Septage Management Regulations 2018" (DWBSMR - 2018). But no response was received from any agency having past experience in this field.</p> <p>The existing vendors owning the tractor & trollies are being motivated to switch to mechanised vehicles. The Govt. of India is also offering subsidy and low interest rates to the interested agencies under NAMASTE SCHEME.</p> <p>A workshop was also organized with the officials of National Safai</p> |
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| | | |
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| | <p>number from Haryana. It would also prevent exploitation of the consumers by the vendors. It will further ensure that the septage so collected is disposed of at the designated SPSs or STPs. Presently, the unauthorized tankers and even the authorized tankers endeavour to discharge septage in the drains/water bodies on the way to avoid long travel to designated SPS/ STP to save petrol/ diesel.</p> | <p>Karamcharis Finance & Development Corporation (NSKFDC), Govt. of India with the vendors by DJB on 28.01.2023 to motivate the existing vendors.</p> |
| 89 | <p>DJB should conduct awareness programs for all stakeholders through print media, radio and television to make aware about the septage regulations. Online mobile based application may be developed for registering request of the consumers for collection of septage. The application may have the option to register complaints with local police with regard to disposal of septage illegally and unauthorizedly.</p> | <p>DJB has already taken initiatives on FM radio to make aware the residents about the septage regulations and information of authorized vendors management of Septage.</p> |

16. That Delhi Jal Board is required to meet its self-imposed deadline for providing sewerage network / treatment facility in unsewered areas. Delhi Jal Board shall also ensure that the registered vendors should lift the septage from assigned areas in accordance with law, for its safe disposal.
17. That the present Compliance / Action Taken Report of GNCTD may kindly be taken on record in compliance with the orders passed by this Hon'ble Tribunal in the above mentioned matter.



(Naresh Kumar)

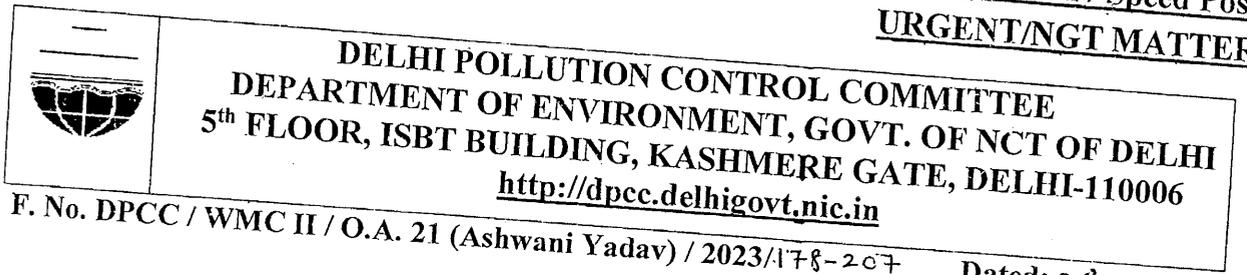
Chief Secretary,

Government of NCT of Delhi

Date : 31.01.2024

Place : Delhi

By Email / Speed Post
URGENT/NGT MATTER



F. No. DPCC / WMC II / O.A. 21 (Ashwani Yadav) / 2023/178-207

Dated: 28-01-2024

Subject: Minutes of 8th Meeting of the High Level Committee (HLC) on Rejuvenation of River Yamuna held on 10.01.2024.

Madam/Sir,

Please find enclosed herewith Minutes of the "Eighth Meeting" of the High Level Committee (HLC) constituted by the Hon'ble National Green Tribunal (NGT) to monitor the progress w.r.t action points of the "Action Plan for Rejuvenation of River Yamuna" and various other directions of Hon'ble NGT held under chairmanship of Chief Secretary, GNCTD on 10.01.2024 for urgent necessary action and submission of the Action Taken Report to this office as mentioned in said minutes.

Yours Sincerely,

(Dr. K. S. Jayachandran)

Special Secy (Environment, GNCTD)
Cum Member Secy, DPCC

Encl: As stated above

To,

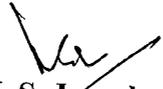
1. Secretary, Ministry of Jal Shakti, Govt. of India, Shram Shakti Bhawan, New Delhi-110001.
2. Secretary, Ministry of Environment & Forest and Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi -110003.
3. Secretary, Ministry of Agriculture, Govt. of India, Krishi Bhawan, Dr. Rajendra Prasad Road, New Delhi-01.
4. Secretary, Ministry of Housing and Urban Affairs, Nirman Bhawan, Maulana Azad Road, Delhi-110011
5. Director General (Forest), Ministry of Environment & Forest and Climate Change, Govt India, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi - 110003.
6. Director General, National Mission for Clean Ganga, 1st Floor, Major Dhyan Chand, National Stadium, India Gate, New Delhi, Delhi 110002.
7. Chairman, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi -110032
8. Additional Chief Secretary (Industries), Industries Department, Govt. of NCT of Delhi. 419, Udyog Sadan, FIE Patparganj, Delhi-92.
9. Additional Chief Secretary (UD), Urban Development Department, GNCTD, 9th Level, Delhi Secretariat Delhi -02.
10. Additional Chief Secretary (Revenue) cum Divisional Commissioner, 5 Sham Nath Marg, Delhi-54.

Contd....2

11. Chairman, Delhi Pollution Control Committee. 5th level, Delhi Secretariat, I.P. Estate, Delhi - 02.
12. Principal Secretary (Environment & Forest), 6th Floor, Delhi Secretariat, I.P. Estate, Delhi - 02.
13. Pr. Secretary, Finance Department, GNCTD, 4th level, Delhi Secretariat, I.P. Estate, Delhi - 02.
14. Pr. Secretary Cum Development Commissioner, Development Department, Govt. of NCT of Delhi, 5/9, Under Hill Road, Delhi-11005.
15. Pr. Secretary (PWD), MSO Building (PWD Headquarters), ITO, I.P. Estate, Delhi - 110002
16. Pr. Secretary, Irrigation & Flood Control Deptt. GNCTD, L.M. Bundh, Shastri Nagar, Delhi-31.
17. Commissioner, Municipal Corporation of Delhi, 9th Floor, Dr.S.P.M Civic Center, JLN Marg, Delhi-02.
18. Vice Chairman, Delhi Development Authority, Vikas Sadan, INA, Delhi-110023.
19. Chief Executive Officer, Delhi Jal Board, Varunalaya Ph-II, Jhandewalan, Delhi-110005.
20. Chief Executive Officer, Delhi Urban Shelter Improvement Board, Punarwas Bhawan, IP Estate, Delhi-02.
21. Addl. Principal Chief Conservator of Forest, GNCTD, Vikas Bhawan, IP Estate, Delhi.
22. Director General, Central Public Works Department, A-Wing, Room No. 101, Nirman Bhawan, Delhi
23. Managing Director, Delhi State Industrial & Infrastructure Development Corporation Ltd. N-36, Bombay Life Building, Connaught Circus, New Delhi - 110001
24. Member Secretary, Wetland Authority of Delhi, 6th Floor, Delhi Secretariat, I.P. Estate, Delhi - 02.
25. District Magistrate (South West District). Old Terminal Tax Building, Kapashera, Delhi-110037
26. District Magistrate (Central District), 14, Darya Ganj, New Delhi- 110002.

Copy to:

1. Pr. Secretary to Hon'ble Lt. Governor, Govt. of NCT of Delhi, Raj Niwas, Delhi -1 10054
2. Additional Secretary to Hon'ble Chief Minister, GNCTD, 3th Level, Delhi Secretariat, Delhi.
3. Secretary to Hon'ble Minister (Environment & Forests), GNCTD, 7th Level, Delhi Secretariat, Delhi
4. Staff Officer to Chief Secretary, GNCTD, 5th Level, Delhi Secretariat, Delhi - 110002.


(Dr. K. S. Jayachandran)
Special Secy (Environment, GNCTD)
Cum Member Secy, DPCC

Minutes of the "Eighth Meeting" of the High Level Committee (HLC) constituted by the Hon'ble National Green Tribunal (NGT) to monitor the progress w.r.t action points of the "Action Plan for Rejuvenation of River Yamuna" and various other directions of the Hon'ble NGT held under chairmanship of Chief Secretary, GNCTD on 10.01.2024.

Eight meeting of the High Level Committee (HLC), constituted by the Hon'ble National Green Tribunal (NGT) vide Order dated 09.01.2023 in OA No. 21/2023 in the matter of "Ashwani Yadav Vs. Govt. of NCT of Delhi" (now OA No. 06/2012 "Nizamuddin West Association Vs UoI") to monitor the progress w.r.t action points of the "Action Plan for Rejuvenation of River Yamuna" and other directions of the Hon'ble NGT, was held under chairmanship of Chief Secretary, Government of NCT of Delhi (GNCTD) in the Conference Room of Chief Secretary at 5th Level, Delhi Secretariat on 10.01.2024 at 02:00 PM.

2. The meeting was attended by the members of HLC and Secretaries/ HODs of various Departments / Organizations. List of attendees is at **Annexure - "A"**.
3. Special Secretary (Environment)-cum-Member Secretary, DPCC presented before the HLC the status of various projects & action points of the "Action Plan for Rejuvenation of River Yamuna" and Order dated 27.01.2023 issued by the Chief Secretary, GNCTD pursuant to 1st meeting of the HLC held on 20.01.2023 under Chairmanship of Hon'ble Lt. Governor. It was informed that status reports in the aforementioned case were filed before the Hon'ble NGT on 31.01.2023, 05.07.2023, 16.10.2023 and 21.12.2023. The order dated 17.10.2023 of Hon'ble NGT in the said matter was also briefed to the HLC. which is as follows:

"6. The situation with regard to cleaning of river Yamuna is far from satisfactory. The report submitted by all the above agencies seems to be deficit on the following issues:

- i. Details of the drains discharging into the River Yamuna (both with treated waste water/untreated waste water). The details include quantity and quality of the discharge water.*
- ii. Details of the STPs that have been constructed and operational to treat the waste water discharged from the above drains. The capacity of the existing STP and the quality of the treated waste water, if it is meeting the standards or not.*
- iii. Details of upgradation of the existing STPs.*
- iv. Details of those areas/colonies which have so far not been covered in the above scheme shall be furnished indicating timelines for laying down sewage network system to trap all the sewage generated from authorized and unauthorized colonies and linking to the main drain for treatment & disposal.*
- v. Measures / steps taken for utilization of the treated waste water for agriculture, horticulture, construction activities, dust mitigation and other non-contact purposes.*
- vi. Details of monitoring of the functioning of the STPs, water quality monitoring.*

vii. Rejuvenation and restoration of the Yamuna River Flood Plain and the associated wetlands.”

4. It was informed that Hon'ble NGT during the hearing scheduled on 09.01.2024 has directed GNCTD to submit a fresh report within 4 weeks, especially w.r.t. following observations:
- (i) The report must disclose each drain which is discharging the treated or untreated effluent in river Yamuna in the NCT, the total quantity of treated/untreated discharge by that drain in the river, the STPs set up on that drain at different locations and end point local body which is ultimately responsible to ensure that no untreated discharge takes place from the drain.
 - (ii) A District-wise approach may be undertaken for rejuvenation of river Yamuna in Delhi. As per River Ganga (Rejuvenation, Protection and Management Authorities Order, 2016, every District Level Committee has the powers and responsibility in relation to River Ganga and its tributaries flowing through it.
 - (iii) Out of 22 drains meeting river Yamuna, only nine drains have been tapped and untapped 13 drains are still discharging huge quantity of sewage (2976.4 MLD).
 - (iv) Najafgarh and Shahdara drains, which are the major source of sewage discharge (507.4 MGD), are said to be not feasible for interception. No timeline is disclosed for completion of Interceptor Sewer Project to divert flow of these two drains.
 - (v) There is a gap of 222 MGD in sewage treatment thus untreated sewage is being discharged into Yamuna. For assessing the factual status, sewage being discharged through drains and sewage diverted to STPs is to be accounted for.
 - (vi) In the Performance results on STPs, no data has been provided for faecal coliform. The performance results provided by CPCB in their report on nine STPs, show that only two STPs are meeting with FC norms.

The next date of hearing in the said matter is scheduled on 13.02.2024.

5. Achievements of HLC since January, 2023 were appraised to the HLC, as briefed in following Table:

| S. No | Achievements | Status in January, 2023 | Status in December, 2023 |
|-------|--|--|---|
| 1 | Improvement in Water Quality of Yamuna river in Dec. 2023 at ISBT in comparison to Dec. 2022: (i) BOD (in mg/l) (ii) COD (in mg/l) (iii) Faecal Coliform (in lakh MPN/100 ml) | BOD: 46 mg/l COD: 272 mg/l Faecal Coliform: 0.63 lakh MPN/ 100 ml (Data of Dec. 2022) | BOD: 35 mg/l (~24% improvement) COD: 202 mg/l (~26% improvement) Faecal Coliform: 0.1 lakh MPN/ 100 ml (~84% improvement) |

| | | | |
|----|---|---|---|
| 2 | Improvement in Water Quality of Yamuna river in Dec. 2023 at Asgarpur in comparison Dec. 2022: (i) BOD (in mg/l) (ii) COD (in mg/l) (iii) Faecal Coliform (in lakh MPN/100 ml) | BOD: 73 mg/l COD: 250 mg/l Faecal Coliform: 8.1 lakh MPN/ 100 ml (Data of Dec. 2022) | BOD: 51 mg/l (~30% improvement) COD: 170 mg/l (~32% improvement) Faecal Coliform: 2.4 lakh MPN/ 100 ml (~70% improvement) |
| 3 | Increase in sewage treatment capacity | 632 MGD | 667 MGD (increased by 35 MGD) |
| 4 | Increase in treatment of sewage | 530 MGD | 565 MGD (increased by 35 MGD) |
| 5 | Significant progress in major projects: | (in percentage of completion of works) | |
| | (a) Construction of New 124 MGD STP at Okhla | 76.7% | 94.7% |
| | (b) Construction of New 7 MGD STP at Sonia Vihar | 38.84% | 82.5% |
| | (c) Rehabilitation / Upgradation of 40 MGD STP at Rithala Phase II | 29% | 100% |
| | (d) Rehabilitation / Upgradation of 25 MGD STP at Kondli Phase II (Liquid stream started on 24.06.2023) | 85% | Under Test & Trial run |
| | (e) Rehabilitation / Upgradation of 45 MGD STPs at Kondli Phase IV | 07% | 78% |
| 6 | Allotment of land for DSTPs | - | Land at 34 location allotted / being allotted, out of 40 DSTPs |
| 7 | Trapping of sub drains of Najafgarh & Supplementary Drains | 06 | 50 (increased by 44) |
| 8 | Laying of Sewerage Network in Unauthorized Colonies | 747 | 1031 (increased by 284) |
| 9 | Connection of JJ Clusters with the Sewerage Networks | 558 | 580 (increased by 22) |
| 10 | De-silting of Trunk / Peripheral Sewer ≥ 1000 mm diameter | 0 | 66.428 Km |
| 11 | De-silting of Sewer ≤ 1000 mm diameter | 0 | 162.25 Km |
| 12 | Disconnection of Storm Water Drains with sewerage system | 183 Storm Water Drains disconnected | |
| 13 | Removal of encroachment from Flood Plain of Yamuna | Encroachment removed from 102.93 Hectares of Flood Plain of Yamuna | |

6. It was observed that the action is lagging by the concerned Departments / Organizations on the following major issues, wherein projects are being / have been running behind the pre-decided timelines:

| S. No. | Project | Timeline (As per Action Plan of HLC) | Revised Timeline | Remarks |
|--------|---|--------------------------------------|------------------|---|
| 1 | Construction of New 124 MGD STP at Okhla | June, 2023 | March, 2024 | Physical Progress – 94.7% Started taking effluent in December, 2023. |
| 2 | Construction of New 07 MGD STP at Sonia Vihar | Sept, 2023 | March, 2024 | Physical Progress – 82.5% |

| | | | | | |
|----|---|---|--------------------------------------|--|-----------------------------|
| 3 | Allotment of Land for New 10 MGD STP at Delhi Gate | January, 2023 | - | Land yet to be allotted by Delhi Development Authority (DDA) to Delhi Jal Board (DJB). | |
| 4 | Rehabilitation / Upgradation of following major STPs | | | | |
| | (i) 40 MGD Rithala Phase I STP | June, 2023 | March, 2024 | Liquid Line started in June, 2023. | |
| | (ii) 40 MGD Rithala Phase-II STP | March, 2023 | October, 2023 | Completed. | |
| | (iii) 25 MGD Kondli Phase II STP | June, 2023 | March, 2024 | Liquid Line started in June, 2023. | |
| | (iv) 45 MGD Kondli Phase IV STP | October, 2023 | March, 2024 | Physical Progress – 78 % | |
| | (v) 10 MGD Yamuna Vihar Phase II STP (5 MGD to be added) | Sept, 2023 | March, 2024 | Physical Progress – 89 % | |
| 5 | Providing Sewerage Network in Unauthorized Colonies | Sewerage Network provided in 277 Unauthorized Colonies, against the target of 573 Unauthorized Colonies in which work of laying of sewerage network was in progress. | | | |
| 6 | Connection of drainage system of JJ Clusters with sewerage network / DSTPs | 22 JJ Clusters connected to sewerage network against the target of 81 JJ Clusters. | | | |
| 7 | Trapping of 76 Sub Drains of Najafgarh Drain, Supplementary Drain and Shahdara Outfall Drain | 50 Sub drains trapped [21 Sub drains of Najafgarh Drain & 29 Sub drains of Supplementary Drain] against the target of 76 drains by October, 2023. Two Sub Drains of Shahdara Drain are yet to be trapped (Timeline was June, 2023). | | | |
| 8 | Performance Audit by DJB of 11 major drains trapped and sub drains through an independent agency | Timeline – February, 2023 (Revised Timeline–March-2024). Preliminary survey of 200 sub drains completed. Report of 63 sub drains submitted to DJB. Findings of Performance Audit Report are annexed at Annexure 'B' . | | | |
| 9 | Allotment of land to DJB by DDA (6 Parcels) and Revenue Department (3 Parcels) for the DSTPs. | Land for DSTPs shall be allotted by DDA & Revenue Department soon, except the cases pending before the Courts. | | | |
| 10 | De-silting of Trunk / Peripheral Sewer ≥ 1000 mm Diameter | Out of 200 km, 66.428 km de-silted against the target of 94.93 km (Timeline- June, 2023, Revised Timeline -June, 2024). | | | |
| 11 | De-silting of Sewer ≤ 1000 mm Diameter (New Action Point) | Out of 529.5 km. 162.25 km de-silted | | | |
| 12 | Utilization of treated wastewater from STPs [Projects of Pappankalan (20 MGD), Nilothi (20 MGD) and Najafgarh (5 MGD) completed & commissioned] | Project | Timeline (As per Action Plan of HLC) | Revised Timeline | Remarks (Physical Progress) |
| | | Sanjay Lake (10 MGD) (from Kondli STP) | March, 2023 | March, 2024 | 98% |
| | | Smriti Van/ Lake (10 MGD) from Kondli STP) | March, 2023 | March, 2024 | 96% |
| | | Rohini Lake No1 (15MGD) | August, 2023 | December, 2023 | 98% |
| | | Rohini Lake No 2 (15MGD) | December, 2023 | January, 2024 | 95% |
| | | NTPC Eco Park (5 MGD) (from Okhla STP) | July, 2023 | March, 2024 | 43% |

| | | |
|----|---|---|
| 11 | Projects for Restoration & Rejuvenation of River Yamuna Flood Plains and removal of encroachment. | <ul style="list-style-type: none"> • Asita East (Part B) and Asita West (Part B) • Kalindi Aviral (Part B inclusive of Baansera) • Amrut Biodiversity Park (Eastern Bank & Western Bank) • Ghat Area Wazirabad to Old Railway Bridge (Part A: Qudsia Ghat) • Ghat Area Wazirabad to Old Railway Bridge (Part B: Sur Ghat) • Yamuna Vanasthali |
|----|---|---|

7. Special Secretary (Environment)-cum-Member Secretary, DPCC informed that the following information was sought from the DJB vide email dated 09.01.2024, which is awaited:

- (i) reason for non-allotment of land for STPs, in detail;
- (ii) why work of up-gradation of 8 STPs is yet to be started (showing progress 0%)?
- (iii) who is responsible for such delay?
- (iv) what is the status of land allotment in case of 40 DSTPs? If land is allotted then why work has not been started yet?
- (v) why Trunk Drain no. 4 & 5 Brijwasan Drain Outfall of Chhawla Bridge, Goela Village Drain, NG Pond Drain, Mahipal Pur Drain, MCD Drain / Inlet old course of NG Drain are showing 0% progress regarding interception of Sewerage? Who is responsible for such inaction?
- (vi) why there is 0% progress w.r.t. utilization of treated water from Okhla STP?

8. After deliberations and detailed discussions on the above mentioned issues, the following decisions were taken w.r.t. action points of the "Action Plan for Rejuvenation of River Yamuna":

- (1) 100% Treatment of Sewage
- (2) Trapping of all Drains
- (3) Sewerage Network in 1799 Unauthorised Colonies and 639 JJ Clusters
- (4) Industrial effluent management by 13 CETPs
- (5) Faecal Sludge (Septage) Management
- (6) Regulation of Floodplain (By DDA)
- (7) Utilization of Treated Waste Water
- (8) Other Issues viz. (i) Solar Power Generation along Najafgarh Drain, and (ii) Najafgarh Jheel (Environmental Management Plan)

8.1 100 Percent Treatment of Sewage

8.1.1 Sewage Management in Delhi: Present scenario

| | |
|--|--|
| Estimated Sewage Generation | : 792 MGD (80% of 990 MGD Water Supply) |
| Installed Treatment Capacity of 37 Operational STPs of DJB | : 667 MGD (84.2% of Estimated Sewage Generation) |

| | | |
|--|---|--|
| Capacity Utilization of existing 37 STPs | : | 565 MGD (84.7% of installed capacity and 71.34% of estimated sewage generation) |
| Gap in Capacity | : | 125 MGD (15.8%) |
| Gap in Treatment | : | 227 MGD (28.6%) |

8.1.1.1 Chief Secretary enquired from DJB regarding reasons for gap in treatment and installed capacity of 37 operational STPs. Member Drainage, DJB informed that there is gap in treatment and installed capacity since development as planned for the Areas / Colonies could not happen as envisaged and therefore some of the STPs are under-utilized for want of sewage in the catchment area of such particular STP(s).

8.1.1.2 It was decided that Member Drainage, DJB will provide details of all of such under-utilized STPs, along with a plan for utilization of unutilized capacities of such STPs through diversion of untreated sewage from nearest points to such STPs, if feasible both technically and financially, for optimum utilization of such underutilized STPs.

8.1.1.3 CEO, DJB assured that he will look into the matter. It was decided that CEO DJB should submit a report before HLC in this regard by 05.02.2024.

8.1.2 Focus Areas for Enhancing Sewage Treatment Capacity (297.5 MGD)

| | | |
|--|---|------------|
| Construction of 3 New STPs at Okhla, Delhi Gate and Sonia Vihar | : | 47 MGD |
| Construction of 40 New DSTPs | : | 92 MGD |
| Rehabilitation of existing 2 STPs [Rithala Phase I & Yamuna Vihar Phase II] | : | 45 MGD |
| Up-gradation and increasing capacity of existing 18 STPs | : | *113.5 MGD |

* It was observed that STP at Coronation Pillar Ph-III (10 MGD) was non operational at the time of last meeting of the HLC and subsequently it became operational. Thus, remaining work of upgradation/ augmentation of 18 existing STPs reduced from 123.5 MGD to 113.5 MGD.

8.1.3 Future Scenario (As per Action Plan & Revised Timelines)

8.1.3.1 After construction of new STPs / DSTPs, Rehabilitation/ Up-gradation of Existing STPs & other projects of DJB]

| As per Action Plan | | Revised Timelines & Scenario | |
|--------------------|------------------|------------------------------|-------------------|
| Timelines | Capacity(in MGD) | Timelines | Capacity (in MGD) |
| June, 2023 | 727 | March, 2024 | 814 |
| December, 2023 | 814 | December, 2024 | 922 |
| June, 2024 | 964.5 | March, 2025 | 964.5 |

8.1.3.2 It was observed that requisite information from DJB as mentioned in para 7 above is awaited, therefore, the same shall be provided by the DJB to the HLC latest by 05.02.2024.

8.1.3.3 It was decided that all the STPs (existing as well as new) with total capacity of 964.5 MGD should achieve BOD / TSS: 10/10 mg/l by March, 2025.

8.1.4 Water Quality Monitoring Results

8.1.4.1 Water Quality of River Yamuna at eight locations viz. Palla, Wazirabad, ISBT Bridge, ITO Bridge, Nizamudin Bridge, Okhla Barrage, Agra Canal at Okhla Barrage and Asgarpur (D/s of Okhla Barrage after confluence of Shahdara & Tuglakabad Drains) is being monitored by DPCC on monthly basis.

8.1.4.2 Comparative results of Analysis Reports of Water Quality of River Yamuna at eight locations in respect of BOD, COD, DO and Faecal Coliform for the months of December, 2022 and December, 2023 in Tabular Form (**Annexure 'C'**) was apprised to HLC.

8.1.4.3 Analysis Reports show that there is improvement in the Water Quality of River Yamuna at ISBT Bridge, ITO Bridge, Nizamudin Bridge, Okhla Barrage, Agra Canal at Okhla Barrage and Asgarpur in respect of BOD, COD & Faecal Coliform in the month of December, 2023 in comparison to December, 2022.

8.1.4.4 Water Quality of 12 Untapped drains out-falling into River Yamuna of December, 2022 and December, 2023 was also apprised to HLC and it was informed that Water Quality (BOD, TSS & COD) of these 12 Untapped Drains also improved in December, 2023 in comparison to December, 2022. The data of water quality of such 12 Untapped Drains is at **Annexure 'D'**.

8.1.4.5 HLC took notice of the water quality of Najafgarh Drain & River Yamuna and observed that BOD, COD and Faecal Coliform in Najafgarh Drain, ISBT (after meeting Najafgarh Drain) and Asgarpur (D/s of Okhla Barrage after confluence of Shahdara & Tuglakabad Drains) have improved in the months of January, 2023 to December, 2023 in comparison to corresponding months of January, 2022 to December, 2022, as may be seen from the data contained in the following tables:

8.1.4.5.1 Water Quality of Najafgarh Drain and River Yamuna at ISBT & Asgarpur (D/s of Okhla Barrage) (BOD in mg/l)

| Location | Year | Jan | Feb | Mar | Apr | May | June | July | Aug | Sep | Oct | Nov | Dec |
|--|------|-----|-----|-----|-----|-----|------|------|-----|-----|-----|-----|-----|
| Najafgarh Drain (Before Outfall into Yamuna) | 2022 | 80 | 85 | 75 | 80 | 76 | 70 | 73 | 75 | 70 | 65 | 66 | 68 |
| | 2023 | 53 | 55 | 58 | 60 | 48 | 50 | 46 | 42 | 44 | 48 | 52 | 46 |
| ISBT (After meeting Najafgarh Drain) | 2022 | 42 | 45 | 48 | 50 | 55 | 68 | 66 | 56 | 54 | 52 | 50 | 46 |
| | 2023 | 38 | 40 | 44 | 48 | 38 | 42 | 38 | 36 | 40 | 44 | 38 | 35 |
| Asgarpur (D/s of Okhla Barrage after confluence of Shahdara & Tuglakabad Drains) | 2022 | 60 | 65 | 70 | 75 | 80 | 75 | 76 | 66 | 75 | 75 | 70 | 73 |
| | 2023 | 56 | 52 | 54 | 58 | 48 | 58 | 40 | 35 | 43 | 50 | 56 | 51 |

8.1.4.5.2 Water Quality of Najafgarh Drain and River Yamuna at ISBT & Asgarpur (D/s of Okhla Barrage (COD in mg/l)

| Location | Year | Jan | Feb | Mar | Apr | May | June | July | Aug | Sep | Oct | Nov | Dec |
|--|------|-----|-----|-----|-----|-----|------|------|-----|-----|-----|-----|-----|
| Najafgarh Drain (Before Outfall into Yamuna) | 2022 | 304 | 320 | 363 | 352 | 320 | 346 | 373 | 384 | 352 | 336 | 320 | 384 |
| | 2023 | 272 | 288 | 293 | 272 | 224 | 213 | 192 | 186 | 208 | 240 | 264 | 248 |
| ISBT (After meeting Najafgarh Drain) | 2022 | 208 | 224 | 240 | 256 | 272 | 88 | 304 | 320 | 288 | 272 | 192 | 272 |
| | 2023 | 208 | 272 | 272 | 256 | 240 | 224 | 208 | 192 | 196 | 213 | 112 | 202 |
| Asgarpur (D/s of Okhla Barrage after confluence of Shahdara & Tuglakabad Drains) | 2022 | 192 | 224 | 232 | 240 | 256 | 266 | 240 | 272 | 272 | 288 | 304 | 250 |
| | 2023 | 186 | 176 | 181 | 192 | 196 | 181 | 152 | 112 | 144 | 176 | 184 | 170 |

8.1.4.5.3 Water Quality of Najafgarh Drain and River Yamuna at ISBT & Asgarpur (D/s of Okhla Barrage) [Faecal Coliform in Lakh MPN/100ml]

| Location | Year | Jan | Feb | Mar | Apr | May | June | July | Aug | Sep | Oct | Nov | Dec |
|--|------|--|------|-----|------|-----|------|------|------|------|------|------|------|
| Najafgarh Drain (Before Outfall into Yamuna) | 2022 | DPCC Laboratory is not carrying out monitoring of Faecal Coliform in Drains out falling into river Yamuna. | | | | | | | | | | | |
| | 2023 | DPCC Laboratory is not carrying out monitoring of Faecal Coliform in Drains out falling into river Yamuna. | | | | | | | | | | | |
| ISBT (After meeting Najafgarh Drain) | 2022 | 2.1 | 1.07 | 3.1 | 2.6 | 2.7 | 2.5 | 1.7 | 2.4 | 2.2 | 2.4 | 2.1 | 0.63 |
| | 2023 | 1.0 | 0.1 | 0.2 | 0.25 | 0.2 | 0.22 | 0.17 | 0.06 | 0.08 | 0.93 | 0.01 | 0.1 |
| Asgarpur (D/s of Okhla Barrage after confluence of Shahdara & Tuglakabad Drains) | 2022 | 8.4 | 7.9 | 8.4 | 6.1 | 8.1 | 8.3 | 8.1 | 6.8 | 6.0 | 6.1 | 6.8 | 8.10 |
| | 2023 | 2.0 | 2.5 | 4.3 | 4.7 | 4.0 | 4.30 | 3.20 | 1.70 | 2.0 | 2.5 | 3.20 | 2.40 |

8.1.4.6 Member Secretary, DPCC informed that there is improvement in the water quality of river Yamuna, however, it is still far from desirable water quality i.e. Dissolved Oxygen \geq 5mg / l, BOD \leq 03 mg/l, and Faecal Coliform \leq 2500 MPN / 100ml.

8.1.5 Monitoring of STPs

8.1.5.1 Member Secretary, DPCC informed that there are 37 STPs of Delhi Jal Board operating in Delhi out of which 36 were monitored in the month of December, 2023 [as flow was not observed in one STP (Coronation Pillar Phase III) at the time of sampling].

8.1.5.2 Out of 36 monitored STPs, 15 STPs were meeting the prescribed standards of BOD (10 mg/l) & TSS (10 mg/l). All 36 monitored STPs were found complying w.r.t design parameters of BOD: TSS (30:50 / 20:30 / 15:20 / 10:15 mg/l).

8.1.5.3 It was decided that DJB should provide a report as to why the remaining 21 STPs were not meeting the prescribed standards of BOD (10 mg/l) & TSS (10 mg/l), despite constructed as per design parameters of BOD : TSS (30:50 / 20:30 / 15:20 / 10:15 mg/l), to the HLC latest by 05.02.2024.

8.1.6 Progress in construction of 03 New STPs [Okhla, Sonia Vihar & Delhi Gate]

8.1.6.1 HLC was informed about the progress made in construction of 03 New STPs at Okhla, Sonia Vihar & Delhi Gate. It was informed that the progress between 6th October, 2023 to 25th December, 2023 is as follows:

- (i) **Okhla (124 MGD Capacity):** Total Progress 94.7% (1.7% in above period) (Started taking effluent in December, 2023).
- (ii) **Sonia Vihar (07 MGD Capacity):** Total Progress 82.5% (9.75% in above period)
- (iii) **Delhi Gate STP (10 MGD):** Ministry of Housing and Urban Affairs (MoHUA) vide its letter dated 14.09.2023 requested DJB to accept allotment of land on "as is where is" basis. Removal of structure / encroachment is required for construction of STP. DDA informed permission for removal of religious structure has been received.

8.1.6.2 It was decided that District Magistrate (Central) and DDA shall remove encroachment from the site of proposed Delhi Gate STP immediately, for which all necessary support should be extended by Delhi Police, and that DDA should hand over the land to DJB by 12.01.2024.

8.1.6.3 Chief Secretary took a serious note of the delay in Okhla & Sonia Vihar projects and invited attention to para 4.7 'Responsibilities and Liabilities' of the Order No. F.OSD/CS/2023/1581-1612 dated 27.01.2023 issued by the Office of Chief Secretary in this matter, and directed CEO, DJB to examine lapses on the parts of Engineers / Officers / Officials of DJB responsible for delay in these projects and seek their explanations. If such explanations are found not satisfactory by CEO DJB, then necessary disciplinary action shall be initiated against such engineers / officers / officials of DJB, for delay in construction of Okhla & Sonia Vihar STPs. **A report in this regard shall be submitted by the CEO DJB latest by 05.02.2024.**

8.1.7 Land Allotment Issues for DSTPs/ SPS

8.1.7.1 In respect of 40 DSTPs, it was informed that there were land allotment issues in case of 29 DSTPs / SPS. It was informed that out of total 40 DSTPs, land has been allotted/ being allotted in respect of 34 DSTPs and in 6 cases land is to be allotted to DJB by DDA / Revenue Department, GNCTD.

8.1.7.2 Status in respect of all 40 DSTPs was briefed to the Committee and given below:

- Work under award - 01 Case
- Tender Received - 14 Cases
- Tender Invited - 01 Case
- Tender to be Invited/ Re-invited - 16 Cases
- Estimate under approval - 02 Cases

- Land yet to be allotted - 06 Cases
- Stay Order on Land by Hon'ble High Court - 02 Cases

8.1.7.3 It was decided that VC, DDA and Divisional Commissioner-cum-ACS(Revenue) shall submit a status report w.r.t. allotment of land for setting up of remaining 6 DSTPs to the HLC latest by 05.02.2024. In case, the land parcels are not available due to reasons beyond control of the DDA and/or Revenue Department, then DDA and/or Revenue Department shall inform the same in writing to the DJB latest by 05.02.2024 and in such case DJB shall identify alternative land latest by 09.02.2024 for setting up of such DSTPs.

8.1.7.4 Addl. Commissioner, MCD informed that these are some cases / projects of setting up of DSTPs falling under Amrut 2.0, pertaining to MCD which are to be taken up in the State Level Committee.

8.1.7.5 It was observed that out of total 40 DSTPs cases, 13 DSTP cases fall under Amrut 2.0 and these cases are to be taken up in the meeting of State Level Committee. Addl. Chief Secretary (UD) assured that he will take a meeting with MCD and DJB to discuss the issues before taking up these issues in the meeting of State Level Committee for projects falling under Amrut.

8.1.7.6 It was decided that Addl. Chief Secretary (UD) shall resolve the issues related to such 13 DSTPs and place these issues in the forthcoming meeting of State High Powered Steering Committee (SHPSC) on or before 05.02.2024.

8.1.8 Progress in Rehabilitation of existing 3 STPs [Kondli Phase-II, Rithala Phase-I & Yamuna Vihar Phase-II]

8.1.8.1 The Committee was informed about the progress in respect of rehabilitation of existing 3 STPs [Kondli Phase-II (25 MGD), Rithala Phase-I (40 MGD) and Yamuna Vihar Phase-II (from 10-15 MGD) between 06th October, 2023 to 25th December, 2023 as given below:

| | | |
|-------|-----------------------------|---|
| (i) | Kondli Phase-II (25 MGD) | Total Progress -- 96.90 % (1.13 % in above period) [Timeline--June, 2023, Revised Timeline - March, 2024] |
| (ii) | Rithala Phase-I (40 MGD) | Total Progress -- 94.75 % (1.34 % in above period) [Timeline--June, 2023, Revised Timeline - March, 2024] |
| (iii) | Yamuna Vihar Phase-II | Total Progress -- 89% (15% in above period) (from 10 to 15 MGD) [Timeline-- Sept, 2023, Revised Timeline - March, 2024] |

8.1.8.2 Member Drainage, DJB informed that Kondli Phase-II (25 MGD) is under trial run and started taking the waste water for treatment. In Rithala Phase-I (40 MGD) Liquid line started in June, 2023.

8.1.8.3 DJB was directed to expedite the completion and commissioning of the rehabilitation of above mentioned 3 STPs, and that any further delay beyond 31.03.2024 would invite strict disciplinary action against delinquent concerned senior officers.

8.1.9 Progress of up-gradation of existing 18 STPs

8.1.9.1 Progress/ Status in respect of up-gradation of existing 18 STPs was briefed to the Committee. Member Drainage, DJB informed that:

- (i) in case of work of upgradation of Rithala Phase-II (40 MGD) STP has been completed;
- (ii) in case of Kondli Phase-IV (45 MGD) STP, 15.5% progress was made between 25th Sept, 2023 to 25th December, 2023 (cumulative progress 78%) and revised timelines for completion is March, 2024 (Earlier Timeline was October, 2023);
- (iii) in case of 9 STPs, work is in progress with 33-45% work completed and revised timeline for completion of these projects is March, 2024 (Earlier Timeline was December, 2023);
- (iv) up-gradation of four STPs has been put on hold due to scarcity of funds. Waste water in the catchment areas of these STPs is already trapped and treated. Revised timeline for completion of these projects is March, 2025 (Earlier Timeline was December, 2024).
- (v) in case of Yamuna Vihar Phase – I STP (Earlier Timeline was June, 2024, Revised timeline is March, 2025), tender is being re-invited;
- (vi) in 02 other cases files are under process (for administrative approval of estimate in one case and for approval of work in another case).

8.1.9.2 Member Drainage, DJB informed that due to HAM Model, DJB is not getting bids resulting in delay in award of work. CEO, DJB informed that he will look into the matter and push up for early action.

8.1.9.3 Chief Secretary took a serious note of the delay in these projects and invited attention to para 4.7 'Responsibilities and Liabilities' of the Order No. F.OSD/CS/2023/1581-1612 dated 27.01.2023 issued by the Office of Chief Secretary in this matter, and directed CEO, DJB to examine lapses on the parts of Engineers / Officers / Officials of DJB responsible for delay in these projects and seek their explanations. If such explanations are found not satisfactory by CEO DJB, then necessary disciplinary action shall be initiated against such engineers / officers / officials of DJB, for delay in these projects. A report in this regard shall be submitted by the CEO DJB at least one week before the next date of meeting of the HLC.

8.1.9.4 Chief Secretary also directed CEO, DJB to expedite the work of upgradation of remaining STPs without repeatedly extending timelines.

8.1.10 Progress of De-silting of Trunk / Peripheral Sewer Lines (approx. 200 km) and sewer line below 1000 mm diameter (approx. 529.5 Km)

8.1.10.1 The progress of de-silting of Trunk/ Peripheral sewer lines (approximate 200 km) was briefed to the Committee. Out of 200 km, only 66.428 km sewer line has been de-silted against the target of 94.93 km with timeline of June, 2023. The Committee observed that since 10.10.2023 (when de-silting of 30.516 km was completed), only 5.912 km sewer line has been de-silted in last 3 months and expressed its dissatisfaction on such slow speed of de-silting works.

8.1.10.2 Member Drainage, DJB informed that de-silting work of Trunk / Peripheral Sewer Lines delayed due to imposition of GRAP in Delhi due to which Diesel Generator Sets used by the contractors were not allowed to operate.

8.1.10.3 In respect of de-silting of remaining 110 KMs of Trunk /peripheral sewer, Member Drainage informed that de-silting of remaining 110 KMs has reduced to 40 KMs now and file is pending in legal department of DJB. In respect of de-silting of remaining 110 KMs of Trunk / Peripheral Sewer DJB, it was advised to seek opinion of Ld. ASG to resolve the legal issues, if any.

8.1.10.4 Revised Timeline for completion of de-silting of Trunk / Peripheral sewer lines is June, 2024.

8.1.10.5 It was also informed that de-silting work of sewer line below 1000 mm diameter (approx. 529.5 Km) has also been taken up by DJB and 162.25 m of sewer line has been de-silted. Revised Timeline for completion of de-silting of sewer line below 1000 mm diameter (approx. 529.5 Km) is June, 2024 against earlier timeline of December, 2023.

8.1.10.6 DJB was directed to look for possibility of arranging Gas-based-Generator Sets only in all of their tenders (if so required) for execution of de-silting work instead of Diesel Generator Sets, so that work does not get hampered during invocation of GRAP advisories.

8.1.10.7 DJB was also directed to expedite the work of de-silting of Trunk / Peripheral Sewer Lines and Sewers below 1000 mm diameter without any further delay.

8.1.11 Interconnections between Storm Water Drains and Sewerage System (both way)

8.1.11.1 It was informed to the Committee that there are number of locations where there is inter-connection between storm water drains and sewerage system (both way) therefore the Committee in its earlier meeting decided to take up this issue as a new action point as "*Sewerage system and storm water drainage faulty interconnections*".

8.1.11.2 Representative of MCD informed that:

- (i) MCD has carried out survey of 309 drains and has taken necessary action for plugging / closing such points of storm water drains joining / connected with the Sewerage System of DJB.

- (ii) MCD has disconnected 183 no. of drains;
- (iii) in case of 13 drains action plan has been prepared by MCD.
- (iv) 52 drains pertain to PWD/ IF&CD/ DSIIDC;
- (v) 5 drains are not traceable; and
- (vi) in case of 56 drains it is not feasible to disconnect/ plug these drains.

8.1.11.3 Representative of MCD informed that MCD has sent a proposal of Rs.37 crores to Urban Development (UD) Department, GNCTD for funding the projects of MCD. It was informed that in Najafgarh drain basin, work has started for providing storm water drains in unauthorized colonies and JJ clusters.

8.1.11.4 The following directions were given by the Committee:

- (i) MCD to complete the works of plugging / closing such points of storm water drains joining / connected with the Sewerage System of DJB of 13 drains for which action plans have been prepared by it, immediately without any further delay;
- (ii) MCD to provide list of 52 drains pertaining to PWD/ IF&CD/ DSIIDC to the DJB latest by 31.01.2024. Further, list of 56 drains, wherein MCD is of the opinion that it is not feasible to disconnect/ plug these drains, shall also be provided by the MCD to DJB latest by 31.01.2024. DJB shall plug these points;
- (iii) MCD and UD Department, GNCTD to explore funding from Amrut 2.0 scheme;
- (iv) DPCC to also explore funding from the Environmental Compensation received in view of such directions;
- (v) Further, list of 191 points / drains in which there is discharge of waste water from the sewerage system of DJB shall be shared by MCD to DJB, and DJB shall plug these points.

MCD, DJB, DPCC and UD Department should submit a report to the HLC on or before 05.02.2024 in this regard.

8.2 Tapping of Drains:

8.2.1 It was informed that following 22 drains are out-falling into river Yamuna in Delhi:

- 02 Drains [Najafgarh (including Supplementary Drain) & Shahdara] being large drains and technically not feasible to tap whole drain however included in Interceptor Sewer Project where substantial flow of sub-drains has been / will be tapped.
- 02 Drains (Delhi Gate Drain & Sen Nursing Home Drain) Partially Tapped;
- 09 drains flow yet to be tapped / diverted to Sewer / STPs for treatment.
- 09 Drains Tapped;

8.2.2 Status of above mentioned 13 Untapped Drains along with proposed action by DJB was briefed to HLC, including following three major drains:

- (i) In case of Barapulla Drain and Maharani Bagh Drain, 54% cumulative progress has been made and the revised timeline for completion of the work is March, 2024 (Timeline in the Action Plan was September, 2023);
- (ii) In case of Mori Gate drain, cumulative progress is 57% and revised timeline for completion of the work is March, 2024 (Timeline in the Action Plan was September, 2023).

8.2.3 Member Drainage, DJB informed that waste water from two drains (Kailash Nagar Drain and Shastri Park Drain) pertains to MCD and therefore MCD is required to tap these drains and divert the waste water to the Sump Well / Sewerage System of DJB by providing rising main.

8.2.4 The Committee was also informed about the directions of Hon'ble NGT during the hearing held on 09.01.2024 as mentioned at para 3 above, wherein Govt. of NCT of Delhi has been directed to submit fresh report within 4 weeks.

8.2.5 Accordingly, Chief Secretary directed DJB to take urgent necessary action for tapping of all the untapped drains out falling into river Yamuna, including Kailash Nagar Drain & Shastri Park Drain. It was also directed to ensure treatment of tapped waste water in the STPs and comply with the orders dated 09.01.2024 of Hon'ble NGT in OA No. 06/2012 and provide detailed Action Taken Report to HLC by 05.02.2024.

8.2.6 Progress of tapping of 76 sub-drains of Najafgarh Drain, Supplementary Drain and Shahdara Out fall Drain was briefed to the Committee as under:

- (i) Out of 76 sub-drains, 50 sub drains [21 sub drains out-falling into Najafgarh Drain and 29 sub-drains out-falling into Supplementary Drain] have been tapped against the target of 76 sub-drains by October, 2023;
- (ii) Two sub-drains of Shahdara Drain are yet to be tapped (Timeline was June, 2023);
- (iii) Revised Timelines for tapping of remaining Sub-Drains is yet to be provided by DJB.

8.2.7 It was observed that from meetings of 7th meeting of the HLC held on 10.10.2023 that 47 sub-drains were tapped at that time, and as on 10.01.2024 only 50 sub-drains have been tapped, which shows that only 3 sub-drains have been tapped during a period of 3 months from 10.10.2023 till 10.01.2024, which is highly insufficient. **Accordingly, the Committee asked the CEO DJB to look into the matter and submit a report on such delay in tapping of sub-drains to the HLC by 05.02.2024.**

8.2.8 Regarding Performance Audit of already tapped 11 major drains and all sub-drains by M/s WAPCOS, it was informed that Preliminary Survey of 200 sub-drains has been completed. It was informed that 126 sub-drains are tapped, 36 sub-drains are untapped and

remaining are partially tapped. Revised Timeline of Completion of work is March, 2024 (Timeline in the Action Plan was February, 2023).

8.2.9 It was decided that remaining 36 sub-drains (and 26 sub-drains of Najafgarh Drain if not included in the list of such 36 sub-drains) which are yet to be tapped, and 38 partially tapped sub-drains, shall be tapped by the DJB immediately and **submit an action taken report to the HLC by 05.02.2024.**

8.2.10 It was also decided that Performance Audit of such un-tapped drains and partially tapped drains shall be conducted prior to 15.02.2024 after tapping these sub-drains, so that no leakages of sewerage took place in such sub-drains.

8.2.11 **The Chief Secretary directed all the Drain Owning Agencies (DOAs) to maintain their drains after Tapping of these Drains by DJB, by providing & maintaining proper screens for arresting & removal of floating materials from the drains and submit Action Taken Report to HLC by 05.02.2024.**

8.2.12 It was also decided that Urban Development Department, GNCTD to maintain a ring-fenced Account of untied funds to tune of Rs.1,000 Crores for various projects related to drains in NCT of Delhi.

8.3 Sewerage Network in 1,799 Unauthorised Colonies & Connection of 639 JJ Clusters with the Sewerage System of DJB

8.3.1 Sewerage Network in 1,799 Unauthorised Colonies

8.3.1.1 The progress made in extending sewerage network to 1,799 unauthorised colonies was apprised to the Committee. The sewer line was laid and notified in 747 unauthorised colonies when the Action Plan for rejuvenation of river Yamuna was prepared in Jan. 2023 wherein the following was decided w.r.t. remaining 1052 unauthorised colonies in January, 2023:

- (i) work of sewer network was in progress in 573 unauthorised colonies in January, 2023, which was to be completed by December, 2023. So far, sewer network has been provided in 277 Unauthorised colonies and is yet to be completed in 296 unauthorised colonies. **The Committee observed that during last three months, sewer network has been provided in only 36 Unauthorised colonies, and the CEO DJB to look into the matter and submit a report on such delay in providing sewerage network in Unauthorized colonies to the HLC by 05.02.2024;**
- (ii) in 161 Unauthorised colonies, NOC was earlier awaited being forest area or "O Zone" or ASI land. Pr. Secretary (Env. & Forest) had taken a meeting on 13.12.2023 with DJB, Forest Deptt., DDA, etc. to address various issues in respect of unauthorised colonies where NOC is awaited. It was informed that NOC has been issued by Forest Dept. in case of 05 unauthorised colonies and NOC is to be issued in case of 73 unauthorised colonies and DJB is to provide alignment with map to Forest Dept. in case

of 36 unauthorised colonies. In case of remaining 47 Unauthorised Colonies, 04 unauthorised colonies are falling under "O Zone" in which responses is awaited from DDA, 05 unauthorised colonies was reported with ASI [wherein ASI gave permission to DJB for one Unauthorised Colony in Mehrauli and in case of one Unauthorised Colony (Tuglakabad Area) matter is pending before Hon'ble High Court and 3 Unauthorised Colonies reportedly don't fall under the jurisdiction of ASI], in case of 12 Unauthorised Colonies laying of sewerage network is not feasible. Further, 26 unauthorised colonies were not traceable earlier, out of which 22 unauthorised colonies have been traced by DJB with help of GSDL and plan is to be submitted by DJB in respect of these Unauthorised Colonies.

- (iii) In 318 unauthorised colonies, sewer network is to be laid along with DSTPs, out of which work has been completed in 7 unauthorised colonies.

8.3.1.2 Now, out of 1,799 unauthorised colonies, sewerage network has been provided in 1,031 unauthorised colonies.

8.3.1.3 DJB informed that after exercise by DJB in consultation with GSDL, now there are only 04 Unauthorised Colonies which are not traceable. Further, in case of 12 Unauthorised Colonies (including Anand Parbat Area) wherein DJB informed that providing sewerage system is not feasible.

8.3.1.4 It was decided that:

- (i) DDA has to provide status in respect of 04 unauthorised colonies falling under "O Zone" to DJB;
- (ii) DJB to concentrate on providing connection to the households wherever Sewerage Network has been provided;
- (iii) efforts are to be made by DJB in coordination with GSDL and concerned District Magistrates to trace down 04 Unauthorised Colonies which are untraceable;
- (iv) DJB to expedite the laying of Sewerage Network in remaining Unauthorised Colonies, including in (a) 5 Unauthorised colonies for which NOC has been issued by the Forests Deptt.; (b) 1 Unauthorised Colony for which ASI has given the permission; (c) 3 Unauthorised Colonies for which it was informed that they don't fall under the jurisdiction of ASI; and (d) 22 unauthorised colonies traced by DJB with help of GSDL;
- (v) DJB to provide a report on as to how sewage from 12 Unauthorised Colonies, wherein providing sewerage system is not feasible, would be dealt with;
- (vi) Forests Deptt. to expedite grant of NOC in case of 73 unauthorised colonies;
- (vii) DJB to provide alignment with map to Forest Deptt. in case of 36 unauthorised colonies, expeditiously;

(viii) DJB to provide report w.r.t. remaining 311 unauthorised colonies, wherein sewer network is to be laid along with DSTPs.

It was decided that DJB, Forests Department and DDA should submit the updated Status / Action Taken Report in this regard to HLC by 05.02.2024.

8.3.2 Connection of 639 JJ Clusters with the Sewerage System of DJB

8.3.2.1 It was informed that there are 639 JJ Clusters out of which 558 were already connected with the sewerage system of DJB when the Action Plan of HLC was prepared in January, 2023. It was further informed that out of remaining 81 JJ Clusters, connection with the sewerage system of DJB has been completed in 22 JJ Clusters, work is under progress in 2 JJ Clusters, and in one case estimate for DSTP has been prepared & under process for approval. DJB provided the brief status of remaining 56 JJ Clusters as under:

| S. No. | Measures Proposed by DJB / Status | No. of JJ Clusters |
|--------|---|--------------------|
| 1 | Drains to be trapped in sewer line (work in progress) | 06 |
| 2 | Drains will be trapped after commission of proposed sewer network in nearby Unauthorized Colonies | 17 |
| 3 | Drains which can be trapped in to sewerage network by installing lift station | 06 |
| 4 | Feasible sites approved by NMCG for which demand has been raised for funds from NMCG | 15 |
| 5 | Trapped in STP through major storm water drain/ trapping work are in progress | 08 |
| 6 | Not feasible due to space constraints and multiple outfalls, etc. | 03 |
| 7 | Site does not exist | 01 |
| | Total | 56 |

8.3.2.2 The Committee observed that since last meeting held on 10.10.2023, only 2 JJ clusters have been covered under the sewerage system in last three months, which is highly dissatisfactory.

8.3.2.3 Member Drainage, DJB informed that installation and operation & maintenance of DSTPs for treatment of waste water generated from the J.J Clusters is a very costly affair requiring total Budget of about Rs.53 Crores.

8.3.2.4 It was decided that CEO, DJB should take a final call on non-feasible JJ Clusters due to DJB's submission that budget requirement is not proportional to the quantum of sewage planned to be tapped and expedite the work of connection of remaining JJ Clusters with the Sewerage System of DJB and other measures as mentioned in above table and submit the updated Status / Action Taken Report to HLC by 05.02.2024.

8.4 Industrial Effluent Management

8.4.1 Member Secretary, DPCC informed that CETPs in Delhi are meeting the prescribed standards in respect of parameters monitored by DPCC.

8.4.2 Regarding upgradation of CETPs, it was informed that 11 CETPs are being operated and maintained by the CETP Societies. Rest of the two CETPs at Narela & Bawana are being operated and maintained by DSIIDC through their concessionaires and upgradation of both the CETPs was to be carried out by DSIIDC by December, 2023. It was informed that upgradation of CETPs at Narela & Bawana work is near completion and expected to be completed by January / February, 2024.

8.4.3 Addl. Chief Secretary (Industries) informed that Government of NCT of Delhi vide notification dated 01.01.2024 has given powers in respect of 11 CETPs, presently being operated and maintained by CETPs Societies, to DJB and DJB has to take over these CETPs from the concerned CETPs Societies.

8.4.4 It was decided that the upgradation of two CETPs at Narela & Bawana should be completed at the earliest and Addl. Chief Secretary (Industries) should submit the updated Status / Action Taken Report w.r.t. these 2 CETPs to HLC by 05.02.2024.

8.4.5 It was also decided that CEO DJB should submit the updated Status / Action Taken Report to HLC by 05.02.2024 after taking over such CETPs from CETPs Societies at the earliest.

8.4.6 **Action taken against Dyeing Industries / Units in Non-Conforming Areas of Delhi:**

Member Secretary, DPCC informed about the action taken by the Joint Teams consisting of MCD, DPCC, Revenue Dept., Power Companies, DJB against Dyeing Industries / Units in Non-Conforming Areas of Delhi in the period of 28.04.2023 to 31.12.2023 and the same is briefed below:

- Total No. of Dyeing units inspected : 305
- Close down / Sealed / Disconnection of electricity : 134

8.5 Faecal Sludge (Septage) Management

8.5.1 It was informed that with respect to "Delhi Water Board Septage Management Regulations, 2018" for collection, transportation and disposal of waste of septic tanks (Septage), District Magistrates are taking meetings and action against the defaulters. The cumulative action taken by DMs since said notification dated 12.11.2018 was briefed to HLC.

8.5.2 Regarding amendments in the existing "Delhi Water Board Septage Management Regulations, 2018" it was informed that DJB has approved the recommendations of the Committee (constituted by the HLC vide order dated 27.01.2023) in its Board meeting held on 04.05.2023. Necessary action is being taken for amendments in the above mentioned Regulations.

8.5.3 Member Secretary, DPCC briefed the orders dated 21.12.2022, 17.10.2023 & 06.12.2023 of Hon'ble NGT in OA No. 365 / 2021 (Shamsher Singh vs. GNCTD) regarding faecal sludge (septage) management and unauthorized dumping of septage by unauthorized trucks / vehicles on roads & drains. Joint Committee headed by Hon'ble Justice (Retd.) Sh. S. P. Garg & having members from CPCB, DPCC & DJB constituted by Hon'ble NGT vide Order Dated 22.04.2022 submitted its Report Dated 17.12.2022 to Hon'ble NGT. Delhi Govt. / concerning Depts. were required to take action as per the recommendations in the Report of Joint Committee accepted by Hon'ble NGT vide order dated 21.12.2022.

8.5.4 Hon'ble NGT vide order dated 06.12.2023, has directed Chief Secretary, GNCTD to appear by virtual mode on the next date of hearing on 02.02.2024.

8.5.5 Main points of the Report of the Joint Committee headed by Hon'ble Justice (Retd.) Sh. S. P. Garg and Order dated 21.12.2022 is briefed below

- (i) *Publicity about vendors*
- (ii) *Prescription of fixed rates*
- (iii) *Receipt (Triplicate-consumer, STP, self)*
- (iv) *Display of license numbers on vehicles*
- (v) *Allotment of Territorial jurisdiction to vendors*
- (vi) *Centralized Monitoring System/ GPS*
- (vii) *Majority of license to HR vehicles- Challenged by DP (Only 10-DL)*
- (viii) *Lack of ground action by DMs and DJB on septage dumping (As per septage regulations).*

8.5.6 Member Drainage, DJB informed that 160 licenses have been issued to vendors for collection and transportation of septage, however, most of the tankers/ tractors are from Haryana and not allowed to ply in Delhi due to prohibition of movement of such vehicles and being challaned by Delhi Police. This has hampered the services of tankers in Delhi.

8.5.7 Regarding procurement of new vehicle/ tankers by DJB for collection and transportation of septage, it was informed that earlier there was a proposal to procure such vehicles fitted with GPS however since sewerage network is provided in unauthorized colonies by December, 2024, therefore, said proposal was dropped.

8.5.8 It was also informed that for Centralized Monitoring System/ GPS agency was hired by DJB, however, 03 months' contract has expired. CEO, DJB informed that DJB will assess the requirement of minimum no. of vehicles /tankers fitted with GPS system along with capacity for collection and transportation of septage.

8.5.9 It was decided that:

- (i) **Urban Development Department, GNCTD to expedite the matter regarding amendments in the existing "Delhi Water Board Septage Management Regulations, 2018";**
- (ii) **DJB to explore procurement of vehicle / tankers (both smaller and larger capacity) for collection and transportation of septage urgently after making assessment regarding requirement of such vehicles for five years period;**
- (iii) **DJB shall comply with the orders of Hon'ble NGT in OA No 365/ 2021, including latest order dated 06.12.2023;**
- (iv) **DJB to submit detailed Action Taken Report to HLC by 05.02.2024.**

**8.6 Restoration & Rejuvenation of Flood Plains and Removal of Encroachments
Projects of DDA**

8.6.1 Status and progress of 10 projects of DDA for restoration & rejuvenation of flood plains of river Yamuna and removal of encroachment was briefed to the Committee by Director (Landscape), DDA.

8.6.2 Special Secretary (Environment)-cum-Member Secretary, DPCC informed that there is another NGT case related to removal of encroachment from Yamuna flood plain and flooding in Delhi.

8.6.3 Special Secretary (Env.)-cum-Member Secretary, DPCC also informed that the following information was sought from the DDA vide email dated 09.01.2024, which is awaited:

Why there is no progress in removal of encroachment / restoration & rejuvenation of Flood Plains in case of Amrut Bio Diversity Part B, Part C, Ghat Area Part B & C, Mayur Nature Part A & B, Hindon Sarovar Part A& B and Eco Tourism Area Part A?

8.6.4 Hon'ble NGT's order dated 17.10.2023 in OA No. 537 / 2023 (In re: News report published in The Times of India dated 22.08.2023 titled "*Why Flooding Has Forced DDA's Master Plan Rethink*") constituting High Level Committee under chairmanship of Chief Secretary, Delhi for demarcation of flood plains of Yamuna and suggesting measures to prevent and remove encroachment and unauthorized constructions falling within the flood plains, was also discussed.

8.6.5 It was decided that:

- (i) DDA shall submit information and basic data related to flood plains encroachment to Environment Department of GNCTD by 05.02.2024;
- (ii) DDA to provide reply to email dated 09.01.2024 as mentioned in para 8.6.3 above by 05.02.2024;
- (iii) DDA shall expedite the projects related to restoration & rejuvenation of flood plains of river Yamuna, submit revised timelines of the projects.
- (iv) action for removal of encroachment from flood plain be taken by DDA on priority basis with the help of concerned District Magistrates, and DDA should ensure protection to flood plains by providing proper fencing at boundary of such flood plains.

8.6.6 DDA should provide an action taken report to HLC by 05.02.2024 in this regard.

8.7 Utilization of Treated Waste Water

8.7.1 It was informed that projects of Lakes at Pappankalan (20 MGD), Nilothi (20 MGD), Najafgarh (5 MGD) have been completed and commissioned. Out of 565 MGD treated STP water, 125 MGD (90 MGD + 35 MGD) is being used in Horticulture and Lake rejuvenation & Water Bodies etc., 267 MGD is the mandatory return flow in river Yamuna, 100 MGD (70 MGD + 30 MGD) is proposed to be used for ground water recharge at DJB Marshy land near Coronation Pillar, Bhalwasa Lake, Jhangirpuri Drain by March, 2024.

8.7.2 DJB has following projects for utilization of 75 MGD treated STP water:

| | | |
|--|---|--|
| Smiriti Van/ Lake (10 MGD) | : | The work of laying of pipeline completed/ being completed, but filling of Smriti Lake cannot be started till consent of DDA is received. |
| Sanjay Lake from Kondli STP (10 MGD) | : | 98% (Timeline – March, 2023); Revised Timeline - March, 2024 |
| NTPC Eco Park (5 MGD) | : | 43% (Timeline – July, 2023); Revised Timeline - March, 2024 It was informed that the permission for crossing the Agra Canal is awaited from UP Irrigation Department. |
| Rohini Lake No. 1 (15 MGD) | : | 98% (Timeline – August, 2023); Revised Timeline –December, 2023. It was informed that the work of the lake has been completed/ being completed, and electric connection is awaited for commissioning of the same. |
| Rohini Lake No. 2 (15 MGD) | : | 95% (Timeline – Jan, 2023); Revised Timeline - March, 2024. It was informed that the work of the lake has been completed/ being completed, and electric connection is awaited for commissioning of the same. |
| Okhla (20 MGD) | : | Timeline – December 2023; Revised Timeline - June, 2024). It was informed that bids against the tender have been received and the matter is under process. |

8.7.3 HLC observed that during its 7th meeting held on 10.10.2023, the work of utilization of treated STP water at Sanjay Lake from Kondli STP (10 MGD) was shown as completed, however, the same is yet to be completed as informed during the meeting. The Committee conveyed its strong displeasure about providing of such incorrect data in casual manner by concerned officers of DJB and directed CEO, DJB to call for the explanation of concerned Chief Engineer of DJB to explain as to why disciplinary action shall not be recommended against him/her for providing incorrect data to the HLC. **CEO DJB was asked to provide an action taken report in this regard to HLC by 05.02.2024.**

8.7.4 The Committee asked the CEO, DJB to follow up the matter with UP Irrigation Department to obtain its permission for crossing the Agra Canal to ensure utilization of treated sewage water from NTPC Eco Park STP (5 MGD).

8.7.5 The Committee asked the CEO, DJB to ensure electric connection for commissioning of the Rohini Lake No. 1 (15 MGD) and Rohini Lake No. 2 (15 MGD) so that treated sewage water may be utilized.

8.7.6 CEO, DJB informed that he will look into the matter and get detailed Action Plan prepared for utilization of treated STP Water.

8.7.7 Member Secretary, DPCC informed that Map has been prepared by GSDI for 83 parks of DDA. It was informed that 65 parks are within 5 Kms from various STPs and 17 lie in range of more than 5 Kms from STPs. Detailed status of various 83 parks was briefed to Committee.

8.7.8 DJB was directed to expedite the projects related to utilization of treated STP water and submit detailed Action Plan for utilization of treated STP water in various parks/ Lakes etc. to the HLC by 05.02.2024.

8.8 Solar Power Generation along Najafgarh Drain

8.8.1 It was informed that in the 4th meeting of HLC, IF&C Department was directed to explore the solar power generation along the Najafgarh Drain by providing pillars on its Banks to install Solar Panels. Power Department / Solar Corporation of India were to be involved for exploring the suitable options / funding for Solar Power Generation.

8.8.2 IF&C Department informed that the matter was pursued with SECI and as per their advice DTL was consulted which has opined that Power Purchase Agreement (PPA) is feasible. It was informed that SEBI has submitted draft preliminary feasibility report to Power Department on 01.12.2023 for comments and finalization.

8.8.3 It was decided that IF&C Department should take up the matter with Power Department of GNCTD for expeditious action in this regard and submit a report to the HLC by 05.02.2024.

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8.9 Najafgarh Jheel (Environmental Management Plan)

8.9.1 The decisions taken by Najafgarh Wetland Committee headed by District Magistrate (South West) were briefed to HLC. The District Magistrate (South West) briefed the Committee that option of land acquisition has huge financial implications of about Rs.268 crores (approx.) for 115 acres affected inundation. Further, there will be a threat of encroachment of acquired land if water recedes. The Najafgarh Wetland Committee unanimously concluded that Jheel area in its current nature be maintained.

8.9.2 It was informed that Government of Haryana is diverting the waste water and having related projects which are scheduled to be completed by March, 2025. This will result in significant reduction in flow of waste water into Najafgarh Jheel.

8.9.3 It was decided that Gram Sabha land may be identified and replaced / exchanged by District Magistrate (South West) with land owners of the permanently inundated land to protect the Najafgarh Wetland to the extent possible at the minimum cost to exchequer with the approval of the Competent Authority.

9. The meeting ended with a vote of thanks to the Chair.

ATTENDANCE SHEET

Subject: 8th Meeting of the High Level Committee (HLC) constituent by Hon'ble NGT in O.A No. 21/2023 in the matter of "Ashwani Yadav Vs. Govt. of NCT of Delhi" (now OA 06/2012 in the matter of "Nizammudin West Vs. UoI") to monitor the progress w.r.t Action Points of the "Action Plan for Rejuvenation of River Yamuna" and various directions of the Hon'ble National Green Tribunal (NGT).

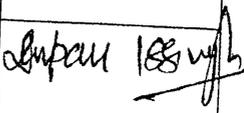
Venue: Conference Room of Chief Secy, GNCTD, 5th Level, Delhi Secretariat.

Date: 10.01.2024

Time: 02:00 PM

| S.No | Name of Officer | Designation and Organization | Email | Mobile No. | Signature |
|------|-----------------|------------------------------|----------------------|------------|-----------|
| 1 | ADARSHKUMAR | SE(D)I-I, DTB | acedr@nic.gov.in | 9650394950 | |
| 2 | Sudhir Kumar | SE(D)I-III | acedr@nic.gov.in | 9650291444 | |
| 3 | N.K. Madam | SME-NACG | nk.madam@nic.gov.in | 9650291298 | |
| 4 | Mukesh Kumar | CE Zone II I&F&D | ce@nic.gov.in | 9958430057 | |
| 5 | ANIL KUMAR | CE Zone II | " | 9958889507 | |
| 6 | MANBESH RASTOGI | CE/MCD | " | 9717788014 | |
| 7 | B. Abhishek | DIG/IN/CE | abhishek@nic.gov.in | 9669048888 | |
| 8 | Bhupesh Kumar | CE SDW DTB | cesdww@nic.gov.in | 9650291577 | |
| 9 | Saurabh Sharma | CF, DOFW | cf.gnctd@nic.gov.in | 9311810076 | |
| 10 | P. Viswakannan | CCF DOFW | ccf.gnctd@nic.gov.in | 9434285144 | |
| 11 | P.K. Mishra | Director, CPCB | ee@nic.gov.in | 9695206868 | |

①

| S.No | Name of Officer | Designation and Organization | Email | Mobile No. | Signature |
|------|-------------------|------------------------------|-------|------------|--|
| 12. | R. Menaka | SS Finance - I | | 9434286688 | R.M |
| 13. | Ravinder Kumar | DSF-1 | | 9899126484 |  |
| 14. | RASHNISH KR. | SE(HO) DDA | | 8763814531 | R.Kw |
| 15. | Nehima Sam | Director Incharge DDA | | 9811239055 | Neelima |
| 16. | A.K. Singh | Pt. Secy (Genl) GNCTD | | | |
| 17. | K.S. Jayachandren | Spt. Secy (Genl) MSIDPC | | | |
| 18. | D.K. Singh | SEE, DPCC | | |  |
| 19. | Nandini Maitra | JIC water lab DPCC | | | |
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ATTENDANCE SHEET

Subject: 8th Meeting of the High Level Committee (HLC) constituent by Hon'ble NGT in O.A No. 21/2023 in the matter of "Ashwani Yadav Vs. Govt. of NCT of Delhi" (now OA 06/2012 in the matter of "Nizammudin West Vs. UoI") to monitor the progress w.r.t Action Points of the "Action Plan for Rejuvenation of River Yamuna" and various directions of the Hon'ble National Green Tribunal (NGT).

Venue: Conference Room of Chief Secy, GNCTD, 5th Level, Delhi Secretariat.

Date: 10.01.2024

Time: 02:00 PM

| S.No | Name of Officer | Designation and Organization | Email | Mobile No. | Signature |
|------|-------------------------|------------------------------|----------------------------|------------|-----------|
| 20 | S.K. Bhardwaj | CE DVB | cedrprti@gmail.com | 9650290116 | |
| 21 | Ajay Gupta | CEA (DI) DVB | | 9650257029 | |
| 22 | Anup Kumar | ED(T), NITICG | ed-technical@niticg.nic.in | 9971594822 | |
| 23 | M.K. MALLI -ck. | Pr-CE (M&F) PWD | | 8800471283 | |
| 24 | MANOJ KUMAR | CE (South) PWD | | 9811064491 | |
| 25 | Lakshay Singh | DM South West | dcswo@nptc.in | 8010550440 | |
| 26 | Bharat K Sharma | MS CPCR | mscpcr@nic.in | 9869278276 | |
| 27 | V.P. Mishra | DIR, MOEFCL | midm.vp@gov.in | 9013850643 | |
| 28 | Ashish | Consultant, AMRUT | ashish.singh@airtel.com | 8892361614 | |
| 29 | H.C. Prasad Under Secy. | MOHLA | harish.chandea72@gov.in | 7982155456 | |
| 30 | Suneesh Buxy | APCCF/Head DOF&WL. | suneesh.buxy@gov.in | 9869948253 | |



wmc2 dpcc <wmc2dpcc2023@gmail.com>

SS

Status Report on Performance Audit of trapped drains / sub drains

2 messages

Addl. Chief Engineer C1 DJB <addl.chief.engineer.c1djb@gmail.com> Sun, Jan 28, 2024 at 11:36 AM

To: wmc2dpcc2023@gmail.com

Cc: cedrpr3 <cedrpr3@gmail.com>, memberdrainagedjb <memberdrainagedjb@gmail.com>

Sir,

May please see Status Report on Performance Audit of trapped drains / sub drains

**Performance Audit Report.docx**
17K

wmc2 dpcc <wmc2dpcc2023@gmail.com>

Sun, Jan 28, 2024 at 11:37 AM

To: MS DPCC <msdpcc2022@gmail.com>, Member Secretary <msdpcc@nic.in>

[Quoted text hidden]

**Performance Audit Report.docx**
17K

Status Report on Performance Audit of trapped drains / sub drains

A. INTRODUCTION

For Performance Audit of completely trapped 11 Major drains out falling in river Yamuna directly and all sub drains out falling in Najafgarh, Supplementary and Shahdara drain, M/s WAPCOS was appointed by DJB as an independent Agency on 16.05.2023. Audit of total 305 is to be done by M/s WAPCOS.

B. SCOPE OF WORK

As per the Scope of the work, M/s WAPCOS has to submit the comprehensive report for each drain in two phase :-

Phase-I

- A. Name of Drains/ Sub-drains with area.
- B. Name of Drain Owning Agency, if available.
- C. Location with co-ordinates of manholes/sewer lines, ISP or other installation, drain, etc, where it is trapped.
- D. Name of SPS /STP, where the flow is diverted.
- E. Fully trapped or not.
- F. All drains should be mapped on Google map along with details of drains.

Phase-II

- G. Discharge (in MLD) at trapping location. If partially trapped or not trapped, then discharge (in MGD) from the sub-drains/ drains at the mouth of major drains/ Yamuna River.
- H. The quality of water (BOD, COD, DO, TSS and pH).

C. CURRENT STATUS OF PERFORMANCE AUDIT

So far, the phase-I report of 200 out of 305 drain (255+50 additional drains) is submitted by M/s WAPCOS and the summary of the trapping status of the 200 drains is as below:

| TRAPPING STATUS | NO. OF DRAINS |
|-------------------|---------------|
| FULLY TRAPPED | 126 |
| PARTIALLY TRAPPED | 37 |
| UN-TRAPPED | 36 |
| DISSAPPEARED | 01 |

On above report regarding un-trapped and partially trapped, a letter has been issued to officers concerned for joint inspection.

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Annexure - C

Comparative Results of Analysis Reports of Water Quality of River Yamuna at Eight locations in respect of BOD, COD, DO and Faecal Coliform for the month of December, 2022 and December, 2023

Parameters & Standards mentioned in order dated 30.04.2019 of Hon'ble NGT for STPs in Mega and Metropolitan Cities w.r.t. COD, BOD and Faecal Coliform:

- (i) COD – 50 mg/l or less
- (ii) BOD – 10 mg/l or less
- (iii) Faecal Coliform – 230 MPN/100ml or less

| S. No. | Location | Water Quality Criteria ('C' Class) | | | | | | | |
|--------|--|------------------------------------|-----------|------------|-----------|-----------|-----------|-------------------------------------|-----------|
| | | COD (mg/l) | | BOD (mg/l) | | DO (mg/l) | | Faecal Coliform MPN/100ml (in lakh) | |
| | | Dec, 2022 | Dec, 2023 | Dec, 2022 | Dec, 2023 | Dec, 2022 | Dec, 2023 | Dec, 2022 | Dec, 2023 |
| 1 | Palla | 37 | 37 | 2.2 | 2.0 | 9.4 | 6.8 | 0.014 | 0.0036 |
| 2 | Wazirabad | 53 | 53 | 9 | 8.0 | 5.8 | 4.3 | 0.026 | 0.0061 |
| 3 | ISBT Bridge | 176 | 106 | 46 | 35 | Nil | 0.2 | 0.63 | 0.1 |
| 4 | IITO Bridge | 160 | 90 | 42 | 29 | 0.8 | 0.5 | 2.6 | 0.082 |
| 5 | Nizamudin Bridge | 184 | 149 | 53 | 40 | Nil | Nil | 0.41 | 0.15 |
| 6 | Okhla Barrage | 240 | 154 | 68 | 43 | Nil | Nil | 5.8 | 1.7 |
| 7 | Agra Canal at Okhla Barrage | 200 | 162 | 62 | 45 | Nil | Nil | 3.9 | 2.1 |
| 8 | River Yamuna at Asgarpur (After confluence of Shahdara & Tuglakabad drain) | 256 | 170 | 73 | 51 | Nil | Nil | 8.1 | 2.4 |

Annexure - D

**Water Quality of 12 untapped drains out-falling into River Yamuna
(December, 2022 and December, 2023)**

| S. No. | Name of Drain | TSS (mg/l) | | COD (mg/l) | | BOD (mg/l) | |
|--------|-------------------------------------|------------|-----------|------------|-----------|------------|-----------|
| | | Dec, 2022 | Dec, 2023 | Dec, 2022 | Dec, 2023 | Dec, 2022 | Dec, 2023 |
| 1 | Najafgarh | 168 | 92 | 384 | 248 | 68 | 46 |
| 2 | ISBT Drain (Qudsia Bagh/ Mori Gate) | 156 | 86 | 272 | 202 | 53 | 43 |
| 3 | Sen Nursing Home | 164 | 84 | 336 | 245 | 62 | 41 |
| 4 | Delhi Gate / (Power House) | 144 | 82 | 224 | 197 | 60 | 42 |
| 5 | Sonia Vihar | 200 | 76 | 372 | 176 | 58 | 36 |
| 6 | Kailash Nagar | 152 | 70 | 248 | 160 | 58 | 38 |
| 7 | Shastri Park | 96 | 58 | 256 | 148 | 57 | 27 |
| 8 | Barapulla | 104 | 74 | 240 | 184 | 50 | 40 |
| 9 | Maharani Bagh | 100 | 72 | 266 | 256 | 54 | 44 |
| 10 | Jaitpur | 128 | 82 | 208 | 218 | 48 | 35 |
| 11 | Tuglakabad | 180 | 64 | 400 | 182 | 95 | 32 |
| 12 | Shahdara | 136 | 96 | 320 | 304 | 67 | 49 |



wmc2 dpcc <wmc2dpcc2023@gmail.com>

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Updated report of 60 Nos. JJC's

1 message

Sudhir Kumar <acecivil812@gmail.com>

Thu, Jan 25, 2024 at 3:04 PM

To: memberdrainagedjb@gmail.com, CE Mohinder Kumar Jain <cedrpr3@gmail.com>, cedrprii@gmail.com, ExecutiveEngineer DRXII <executiveengineercdr12@gmail.com>, wmc2dpcc2023@gmail.com

Sir,

Please see the attachment.

With Regards
SUDHIR KUMAR
ADDL. CE (Dr.)Proj-III
DELHI JAL BOARD

2 attachments

 **60 Nos. JJC's Status.xlsx**
18K

 **Action Taken Report(Draft) (OA 365 of 2021) 24.1.2024.docx**
50K

List of 60 JJ Clusters with Status and Timelines for connecting with Sewerage System/DSTPs Annexure -2

| S. No. | Name of JJ Cluster | Revised Timelines for Trapping (Earlier Timeline - June, 2023) | Nodal Officer (Chief Engineer) | Name of EE and Division | Status (As on 25.01.2024) |
|--------|---|--|--------------------------------|---------------------------|--|
| 1 | Dr.Ambedker JJC Near Wazirabad Timarpur. | 30.04.2024 | Sh Pawan Kumar, ACE(M)-4 | Sh S.A. Haider, AEE(M)-3 | Work order issued for installation of DSTP. |
| 2 | Okhla DTC Depot-I | 30.06.2024 | Sh S.K.Dahiya ACE(M)-10 | Sh. Naresh Kumar EE(M)-51 | There is some public hindrance however, the drain will be trapped by June 2024 |
| 3 | Gandhi Camp Behind Fruit & Vegetable Market Okhla Railway Station | 30.06.2024 | Sh S.K.Dahiya ACE(M)-10 | Sh. Naresh Kumar EE(M)-51 | There is some public hindrance however, the drain will be trapped by June 2024 |
| 4 | Khub Ram park Pem Nagar Kirari | 31.12.2024 | Sh B.S Rawat, ACE(M)-7 | Sh Brijesh Kumar, EE(M)-9 | The work of laying the sewer line in Kirari GoC is in progress and this drain will be trapped into sewer line by 31.12.2024 by Maintenance Wing. |
| 5 | Madras Basti Near Railway Line Jal Vihar | The discharge from the JJC drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 31.03.2024. | Sh S.K.Dahiya ACE(M)-10 | Sh N.K Verma, EE(M)-41 | Installation of DSTP not Feasible due to jhuggies are present both side of railway track and forming multiple discharge points, space is also not available. However, this drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 31.03.2024. |
| 6 | Shri Ram JJC near SPRINGDALE School Dhaula Kaun | The discharge from the JJC drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 31.03.2024. | Sh S.K.Dahiya ACE(M)-10 | Sh Satish Kumar, EE(M)-44 | Installation of DSTP is not feasible due to space constraints. However, this drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 31.03.2024. |
| 7 | Ambedkar Basti West Block-II R.K.Puram | The discharge from the JJC drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 31.03.2024. | Sh S.K.Dahiya ACE(M)-10 | Sh Satish Kumar, EE(M)-44 | Installation of DSTP is not feasible, as discharge into storm water drain is directly from individual household. Discharge pipes from individuals houses are underground upto the storm water drain. Hence, it is difficult to collect discharge of JJC at single point. However, this drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 31.03.2024. |
| 8 | Leprosy Colony Infront of Mohan Singh Market R.K.Puram | The discharge from the JJC drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 31.03.2024. | Sh S.K.Dahiya ACE(M)-10 | Sh Satish Kumar, EE(M)-44 | Installation of DSTP is not feasible, as discharge into storm water drain is directly from individual household. Discharge pipes from individuals houses are underground upto the storm water drain. Hence, it is difficult to collect discharge of JJC at single point. However, this drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 31.03.2024. |
| 9 | Nehru Ekta Camp Sector-VII R.K.Puram | 30.06.2024 | Sh S.K.Dahiya ACE(M)-10 | Sh Satish Kumar, EE(M)-44 | This drain will be trapped into DJB sewerage network by Maintenance Wing by 30.06.2024. |
| 10 | S.P./J.P. Colony Sector 6 R.K.Puram | 30.06.2024 | Sh S.K.Dahiya ACE(M)-10 | Sh Satish Kumar, EE(M)-44 | This drain will be trapped into DJB sewerage network by Maintenance Wing by 30.06.2024. |
| 11 | Sector-I R.K.Puram Police Post (Hanuman Camp) | The discharge from the JJC drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 31.03.2024. | Sh S.K.Dahiya ACE(M)-10 | Sh Satish Kumar, EE(M)-44 | Installation of DSTP is not feasible due to space constraints. However, this drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 31.03.2024. |
| 12 | Ravi Dass Camp Sector-3 R.K.Puram | 9 months after receipt of funds from NMCG and availability of land for DSTP | Sh S.K.Dahiya ACE(M)-10 | Sh Satish Kumar, EE(M)-44 | DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell and sent to NMCG on 28.11.2023 for further action. The drain will be trapped within Nine months after receipt of funds from NMCG. |
| 13 | Nepali Camp Near Bhanwar Singh Camp Vasant Vihar | The discharge from the JJC drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 31.03.2024. | Sh S.K.Dahiya ACE(M)-10 | Sh Satish Kumar, EE(M)-44 | This drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 31.03.2024. |
| 14 | Bhanwar Singh Camp Behind Janta Flat Block-D Vasant Vihar Phase-I | 30.06.2024 | Sh S.K.Dahiya ACE(M)-10 | Sh Satish Kumar, EE(M)-44 | This JJC will be trapped by maintenance wing into sewer network by installing lift station and laying sewer line. NMCG team has also suggested the same during joint inspection. |

| | | | | | |
|----|---|--|-------------------------------|----------------------------|---|
| 15 | Sewa Camp Behind Police Staff Quarter Vasant Vihar Depot Munirika | The discharge from the JJC drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 31.03.2024. | Sh S.K.Dahiya ACE(M)-10 | Sh Satish Kumar, EE(M)-44 | Installation of DSTP is not feasible due to space constraints. However, this drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 31.03.2024. |
| 16 | Shiva Camp Vasant Vihar Near Petrol Pump | The discharge from the JJC drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 31.03.2024. | Sh S.K.Dahiya ACE(M)-10 | Sh Satish Kumar, EE(M)-44 | Installation of DSTP is not feasible as discharge into storm water drain is directly from individual household. Discharge pipes from individuals houses are underground upto the storm water drain. Hence, it is difficult to collect discharge of JJC at single point. However, this drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 31.03.2024. |
| 17 | Jagdamba Camp Near SFS Sheikh Sarai | 30.06.2024 | Sh S.K.Dahiya ACE(M)-10 | Sh N.K Verma, EE(M)-50 | Installation of DSTP is not feasible, AE Maintenance informed that sewer line is running at 100 meter distance approx. from this JJC. This drain will be trapped into DJB sewerage network by Maintenance Wing by 30.06.2024 by constructing a lift station due to level difference. |
| 18 | Priyanka Camp Mathura Road Opposite Sukhdev Vihar Depot | 9 months after receipt of funds from NMCG and availability of land for DSTP | Sh S.K.Dahiya ACE(M)-10 | Sh Naresh Kumar, EE(M)-51 | DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell and sent to NMCG on 28.11.2023 for further action. The drain will be trapped within Nine months after receipt of funds from NMCG. |
| 19 | CRRRI Camp Mathura Road Opposite Sukhdev Vihar Depot | 9 months after receipt of funds from NMCG and availability of land for DSTP | Sh S.K.Dahiya ACE(M)-10 | Sh Naresh Kumar, EE(M)-51 | DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell and sent to NMCG on 28.11.2023 for further action. The drain will be trapped within Nine months after receipt of funds from NMCG. |
| 20 | Priya Camp Mathura Road Opposite Sukhdev Vihar Depot | 9 months after receipt of funds from NMCG and availability of land for DSTP | Sh S.K.Dahiya ACE(M)-10 | Sh Naresh Kumar, EE(M)-51 | DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell and sent to NMCG on 28.11.2023 for further action. The drain will be trapped within Nine months after receipt of funds from NMCG. |
| 21 | Shahbad Daulatpur Block-A, E & F | 30.06.2024 | Sh. Sukhpal Chauhan ACE (M)-3 | Sh Paramveer, EE(M)-7 | The work of laying the sewer line in Shahbad GoC is in progress and this drain will be trapped into sewer line by 30.06.2024 by Maintenance Wing. |
| 22 | Jhuggies Kholi Wala Baba Mandir Rajokari | JJC does not exist | Sh B.C Patel, ACE (M)-11 | Sh. Sawant Singh, EE(M)-45 | JJC does not exist at site. Hence, no action is required |
| 23 | Jhuggies Kewal Krishan Chowk Post Rajokari | 9 months after receipt of funds from NMCG and availability of land for DSTP | Sh B.C Patel, ACE (M)-11 | Sh. Sawant Singh, EE(M)-45 | DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell and sent to NMCG on 28.11.2023 for further action. The drain will be trapped within Nine months after receipt of funds from NMCG. |
| 24 | Ram Dev Ka Dera BSF Office Rajokari Pahari, Delhi | Not Feasible | Sh B.C Patel, ACE (M)-11 | Sh. Sawant Singh, EE(M)-45 | Not Feasible due to multiple Discharge and collection point. DSTP not feasible due to Forest land. This JJ Cluster may be relocated for reducing pollution. However, discharge is going in low lying area, not in River Yamuna |
| 25 | Kusumpur Pahari Block-B Vasant Vihar | 30.09.2024 | Sh B.C Patel, ACE (M)-11 | Sh. Sawant Singh, EE(M)-45 | This drain will be trapped by Maintenance Wing after laying approx. 3 Km sewer line by 30.09.2024. |
| 26 | Jai Hind Camp near Masoodpur Village Vasant Kunj | 30.09.2024 | Sh B.C Patel, ACE (M)-11 | Sh. Sawant Singh, EE(M)-45 | This drain will be trapped by Maintenance Wing after laying approx. 2 Km sewer line by 30.09.2024. |
| 27 | Moti Lal Nehru Camp J.N.U | 30.06.2024 | Sh B.C Patel, ACE (M)-11 | Sh. Sawant Singh, EE(M)-45 | This drain will be trapped by Maintenance Wing after completion of work of ongoing work of rehabilitation. |
| 28 | Junapur Bhim Basti | 9 months after receipt of funds from NMCG and availability of land for DSTP | Sh B.C Patel, ACE (M)-11 | Sh Satish Kumar, EE(M)-46 | DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell and sent to NMCG on 28.11.2023 for further action. The drain will be trapped within Nine months after receipt of funds from NMCG. |
| 29 | Mandi Pahari (Shambhav Camp) | 30.09.2024 | Sh B.C Patel, ACE (M)-11 | Sh Satish Kumar, EE(M)-46 | This JJC can be trapped into DJB sewer line with in one month after completion of sewer network laid by Project wing. The expected date for trapping this drain into sewer line is 30.09.2024 by Maintenance Wing. |
| 30 | Mandi Village Babu Camp | 30.09.2024 | Sh B.C Patel, ACE (M)-11 | Sh Satish Kumar, EE(M)-46 | This JJC can be trapped into DJB sewer line with in one month after completion of sewer network laid by Project wing. The expected date for trapping this drain into sewer line is 30.09.2024 by Maintenance Wing. |

| | | | | | |
|----|--|---|--------------------------|-----------------------------------|---|
| 31 | Mandi Village (Biru Camp) | 30.09.2024 | Sh B.C Patel, ACE (M)-11 | Sh Satish Kumar, EE(M)-46 | This JJC can be trapped into DJB sewer line with in one month after completion of sewer network laid by Project wing. The expected date for trapping this drain into sewer line is 30.09.2024 by Maintenance Wing. |
| 32 | Mandi Village (Shanti Camp) | 30.09.2024 | Sh B.C Patel, ACE (M)-11 | Sh Satish Kumar, EE(M)-46 | This JJC can be trapped into DJB sewer line with in one month after completion of sewer network laid by Project wing. The expected date for trapping this drain into sewer line is 30.09.2024 by Maintenance Wing. |
| 33 | Dr. Ambedkar Satwari Mehrauli | 9 months after receipt of funds from NMCG and availability of land for DSTP | Sh B.C Patel, ACE (M)-11 | Sh Satish Kumar, EE(M)-46 | DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell and sent to NMCG on 28.11.2023 for further action. The drain will be trapped within Nine months after receipt of funds from NMCG. |
| 34 | Suhurpuri Mehrauli | 30.09.2024 | Sh B.C Patel, ACE (M)-11 | Sh Satish Kumar, EE(M)-46 | Sewer line work is in progress in the vicinity. Therefore drain will be trapped in DJB sewerage network by maintenance wing |
| 35 | Kharak Riwara Satwari Mehrauli | 30.09.2024 | Sh B.C Patel, ACE (M)-11 | Sh Satish Kumar, EE(M)-46 | Sewer line work is in progress in the vicinity. Therefore drain will be trapped in DJB sewerage network by Maintenance Wing by 30.09.2024 |
| 36 | Sanjay Colony-Mehrauli Bhatti Mines | Not feasible. | Sh B.C Patel, ACE (M)-11 | Sh Satish Kumar, EE(M)-46 | No JJC found at site. This colony is situated on forest land as informed by area JE (maintenance) having big size plots, wide roads etc. It was also observed during inspection along with NMCG official and JE maintenance that there are so many outfalls of SW drains outfalling in low lying forest area/rocky area. This JJ Cluster may be relocated for reducing pollution. |
| 37 | Shanshi Camp Mathura road Badarpur, Tughlakabad | 9 months after receipt of funds from NMCG and availability of land for DSTP | Sh B.C Patel, ACE (M)-11 | Sh Mukesh Kumar Raghav, AEE(M)-52 | DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell and sent to NMCG on 28.11.2023 for further action. The drain will be trapped within Nine months after receipt of funds from NMCG. |
| 38 | Dora Tabu Camp Near Tughlakabad Railway Station in Mohan Co-Operative, Tughlakabad | 9 months after receipt of funds from NMCG and availability of land for DSTP | Sh B.C Patel, ACE (M)-11 | Sh Mukesh Kumar Raghav, AEE(M)-52 | DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell and sent to NMCG on 28.11.2023 for further action. The drain will be trapped within Nine months after receipt of funds from NMCG. |
| 39 | Indira Camp Alimore Mathura road Mohan Co-Operative, Tughlakabad | 9 months after receipt of funds from NMCG and availability of land for DSTP | Sh B.C Patel, ACE (M)-11 | Sh Mukesh Kumar Raghav, AEE(M)-52 | DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell and sent to NMCG on 28.11.2023 for further action. The drain will be trapped within Nine months after receipt of funds from NMCG. |
| 40 | Grah Kalyan Samiti Railway Colony Tughlakabad (V.P. Singh Camp), Tughlakabad | The discharge of this drain is going in to NTPC drain which is already trapped in DJB sewerage network. | Sh B.C Patel, ACE (M)-11 | Sh Mukesh Kumar Raghav, AEE(M)-52 | The discharge of this camp is going into NTPC drain which is already trapped into DJB trunk sewer line near Mohan Cooperative Industrial area. |
| 41 | Sonia Ganghi Camp Pul-Prahladpur Railway line Tughlakabad | 30.09.2024 | Sh B.C Patel, ACE (M)-11 | Sh Mukesh Kumar Raghav, AEE(M)-52 | This JJC will be trapped into DJB sewer line by 30.09.2024 by Maintenance Wing. |
| 42 | Ram Pyani Camp Near Nangia Park Lal kuan, Tughlakabad | 9 months after receipt of funds from NMCG and availability of land for DSTP | Sh B.C Patel, ACE (M)-11 | Sh Mukesh Kumar Raghav, AEE(M)-52 | DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell and sent to NMCG on 28.11.2023 for further action. The drain will be trapped within Nine months after receipt of funds from NMCG. |
| 43 | Shiv Camp Lal Kuan Badarpur ChungiNo proposal. -2 &3 M.B. Road, Tughlakabad | 9 months after receipt of funds from NMCG and availability of land for DSTP | Sh B.C Patel, ACE (M)-11 | Sh Mukesh Kumar Raghav, AEE(M)-52 | DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell and sent to NMCG on 28.11.2023 for further action. The drain will be trapped within Nine months after receipt of funds from NMCG. |
| 44 | Khatta Camp Gosain Crusher M.B. Road Lal Kuan, Tughlakabad | 30.09.2024 | Sh B.C Patel, ACE (M)-11 | Sh Mukesh Kumar Raghav, AEE(M)-52 | Sewer line work is in progress in the vicinity. Therefore drain will be trapped in DJB sewerage network by Maintenance Wing by 30.09.2024 |
| 45 | Sonia Gandhi Camp Pul-Prahladpur Railway Line Tughlakabad Part-2, Tughlakabad | 30.09.2024 | Sh B.C Patel, ACE (M)-11 | Sh Mukesh Kumar Raghav, AEE(M)-52 | This JJC will be trapped into DJB sewer line by 30.09.2024 by Maintenance Wing. |
| 46 | Subash Camp NTPC Badarpur | 9 months after receipt of funds from NMCG and availability of land for DSTP | Sh B.C Patel, ACE (M)-11 | Sh Manoj Kr. Sharma, EE(M)-53 | DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell and sent to NMCG on 28.11.2023 for further action. The drain will be trapped within Nine months after receipt of funds from NMCG. |

| | | | | | |
|----|---|---|------------------------------------|-----------------------------------|--|
| 47 | BIW JJ Camp B.T. Badarpur | 31.12.2024 | Sh B.C Patel, ACE (M)-11 | Sh Manoj Kr. Sharma, EE(M)-53 | Sewer line work is in progress in Gautampuri. Thereafter, drain will be trapped in DJB sewerage network by Maintenance Wing by laying a sewer line by 31.12.2024 |
| 48 | Tajpur Pahari Badarpur | 31.12.2024 | Sh B.C Patel, ACE (M)-11 | Sh Manoj Kr. Sharma, EE(M)-53 | This JJC will be trapped into DJB sewer line only after laying of sewer network in surrounding UACs which is in approval under EE(C) Dr-VI. Discharge of this JJC is mixing with discharge of UAC also and is collected in a depression/ pond located in between the JJC & UACs. Installation of DSTP is also not feasible as collection of discharge at one point is not feasible. However, the tentative timelines for trapping of this drain into DJB sewer network is 31.12.2024 |
| 49 | Parasad Nagar, Molarband Extn, Badarpur | 9 months after receipt of funds from NMCG and availability of land for DSTP | Sh B.C Patel, ACE (M)-11 | Sh Manoj Kr. Sharma, EE(M)-53 | DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell and sent to NMCG on 28.11.2023 for further action. The drain will be trapped within Nine months after receipt of funds from NMCG. |
| 50 | Bilas Pur Camp Molar Band NTPC, Badarpur | 31.12.2024 | Sh B.C Patel, ACE (M)-11 | Sh Manoj Kr. Sharma, EE(M)-53 | This JJC will be trapped into DJB sewer line only after laying of sewer network in surrounding UACs which is in approval under EE(C) Dr-VI. Discharge of this JJC is going into Gurgaon Canal, not in River Yamuna . Installation of DSTP is also not feasible as collection of discharge at one point is not feasible. However, the tentative timelines for trapping of this drain into DJB sewer network is 31.12.2024 |
| 51 | New Priyanka Camp near Sarita Vihar | Not Feasible | Sh B.C Patel, ACE (M)-11 | Sh Mukesh Kumar Raghav, AEE(M)-54 | Not feasible because collection of JJC discharge is not possible at single point. However, this discharge of this JJC is falling into Agra Canal, not in River Yamuna . This JJ Cluster may be relocated for reducing pollution. |
| 52 | Subhash Camp, Ali Gaon, Near Old Iron Bridge. | 30.09.2024 | Sh B.C Patel, ACE (M)-11 | Sh Mukesh Kumar Raghav, AEE(M)-54 | This JJC will be trapped into DJB sewer line by 30.09.2024 by Maintenance Wing. |
| 53 | Abul Fazal Enclave Okhla Village Across Canal (Pucca Structure) | 30.09.2024 | Sh B.C Patel, ACE (M)-11 | Sh Mukesh Kumar Raghav, AEE(M)-54 | This JJC will be trapped into DJB sewer line by 30.09.2024 by Maintenance Wing. |
| 54 | Pankaj Garden Goela Dairy | 31.12.2024 | Sh. Anil Kumar Sharma, ACE (M) - 9 | Sh. R.D. Meena EE (M) -35 | The work of laying the sewer line in Goela Vihar GoC is in progress. For DSTP at Goela, tenders have been received. The drain will be trapped by Maintenance wing on completion of sewer line and construction of DSTP work. |
| 55 | JJC at Goela Dairy Najafgarh | 31.12.2024 | Sh. Anil Kumar Sharma, ACE (M) - 9 | Sh. R.D. Meena EE (M) -35 | The work of laying the sewer line in Goela Vihar GoC is in progress. For DSTP at Goela, tenders have been received. The drain will be trapped by Maintenance wing on completion of sewer line and construction of DSTP work. |
| 56 | Arjun Camp Mahipal Pur | 9 months after receipt of funds from NMCG and availability of land for DSTP | Sh. Anil Kumar Sharma, ACE (M) - 9 | Sh. Sudhir Sharma AEE (M) - 36 | DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell and sent to NMCG on 28.11.2023 for further action. The drain will be trapped within Nine months after receipt of funds from NMCG. |
| 57 | Rangpur Pahari Milkpur Kohi | 31.03.2025 | Sh. Anil Kumar Sharma, ACE (M) - 9 | Sh. Sudhir Sharma AEE (M) - 36 | To be trapped by installing lift station and laying sewer line. |
| 58 | Harijan Balmiki Camp, Rangpur Pahadi | 31.03.2025 | Sh. Anil Kumar Sharma, ACE (M) - 9 | Sh. Sudhir Sharma AEE (M) - 36 | To be trapped by installing lift station and laying sewer line. |
| 59 | Rangpuri Pharai Nalla | 31.03.2025 | Sh. Anil Kumar Sharma, ACE (M) - 9 | Sh. Sudhir Sharma AEE (M) - 36 | To be trapped by installing lift station and laying sewer line. |
| 60 | Nehru Camp Behind Satya Rani Farm Bijwasan | 31.03.2025 | Sh. Anil Kumar Sharma, ACE (M) - 9 | Sh. Sudhir Sharma AEE (M) - 36 | To be trapped by installing lift station and laying sewer line. |

(64)

Annexure-3

wmc2 dpcc <wmc2dpcc2023@gmail.com>



Septage Reports

1 message

Arvind Kumar <sdm5dchq@gmail.com>
To: wmc2dpcc2023@gmail.com

Thu, Jan 25, 2024 at 11:28 AM

Sir/Madam,

Please find enclosed herewith an attachment for information and appropriate action in the matter accordingly.

SDM-V (HQ)
O/o Divisional Commissioner
(Revenue Department, GNCTD)

2 attachments

 **Septage Format B.xlsx**
9K

 **ATR 12 Nov 2018 to 20 January 2024.xlsx**
12K

Action Taken in the period of 01.04.2023 to 25/01/2024 with respect to the Directions dated 27.03.2023 of DPCC. (65)

| S. No. | Action | No. of Inspections | No. of Violations observed | EC Imposed | EC Received | No. of Vehicles confiscated |
|--------|---|--------------------|----------------------------|------------|-------------|-----------------------------|
| 1 | Deposit of Septage by Unauthorized (Unlicensed) Entities | 83 | 1 | 50,000 | 50,000 | Nil |
| 2 | Disposal of Septage at places other than the designated places by Authorized Licensee | 62 | 3 | 110,000 | 110,000 | 1 |
| 3 | Use of Services of Unlicensed Vendors / Vehicles by Persons for discharging septage | 83 | 5 | 135,000 | 135,000 | 1 |
| | Total | 228 | 9 | 295000 | 295000 | 2 |



wmc2 dpcc <wmc2dpcc2023@gmail.com>

66

Septage Reports

1 message

Arvind Kumar <sdm5dchq@gmail.com>
To: wmc2dpcc2023@gmail.com

Thu, Jan 25, 2024 at 11:28 AM

Sir/Madam,

Please find enclosed herewith an attachment for information and appropriate action in the matter accordingly.

SDM-V (HQ)
O/o Divisional Commissioner
(Revenue Department, GNCTD)

2 attachments

Septage Format B.xlsx
9K

ATR 12 Nov 2018 to 20 January 2024.xlsx
12K

67

Action Taken By District Magistrates w.r.t Notification dated 12.11.2018
Name of the Department/ Organisation : Revenue Department
Period-12/11/2018 to 20.01.2024

| S.No | Name of Districts | No. of Meetings of Septage Management Committee | Brief of the Action Taken by DMs to ensure Enforcement of the Septage/ Regulations | No. of Vehicles/Tankers found unauthorizely discharging septage into | Action Taken By DMs w.r.t Notification dated 12.11.2018 | | | | | | Remarks |
|------|-------------------|---|---|--|---|-----------------------------------|----------------------|-----------------------|------------------------------|---|---------|
| | | | | | No. of Vehicles/Tankers Impounded | No. of Challans/No tickets issued | Amount of EC Imposed | Amount of EC Received | Amount of EC to be Recovered | | |
| 1 | North | 8 | Nil | 4 | 4 | 4 | 125000 | 125000 | Nil | | |
| 2 | North West | 19 | Nil | 1 | 1 | 1 | 5000 | 5000 | Nil | Nil | |
| 3 | South | 55 | Enforcement teams have been deployed for regular inspection in the suspected area of District South | 1 | 1 | 1 | 50000 | 50000 | | | |
| 4 | South West | 6 | Directions have been issued to all concerned for strict monitoring of unauthorised vehicles discharging septage into the drains. | 6 | 6 | 3 | 20000 | 20000 | Nil | In 3 cases notices issued. | |
| 5 | East | 8 | Regular checking at gazipur border is being conducted | 10 | 10 | 10 | 159000 | 159000 | Nil | | |
| 6 | North East | 15 | A meeting of DLC was conducted on 06.04.2023 and directions were issued to all stakeholders for enforcement of Septage Regulations, 2018. | 13 | 13 | 13 | 385000 | 385000 | Nil | Nil | |
| 7 | West | 7 | Last meeting was held on 04.07.2022 | 17 | 17 | 13 | 650000 | 650000 | | In 04 Cases, action is under process and next date of hearing is 28.12.2023 | |
| 8 | South East | 14 | Regular Visit Undertaken | 4 | 3 | 4 | 220000 | 220000 | | Nil | |
| 9 | New Delhi | 1 | Enforcement teams have been deployed for regular inspection in the suspected area. | Nil | Nil | Nil | Nil | Nil | Nil | | |
| 10 | Central | 3 | Nil | 7 | 7 | 7 | 55000 | 55000 | | Nil | |
| 11 | Shahdara | Nil | Nil | 1 | 1 | 1 | 50000 | 50000 | Nil | Nil | |
| | TOTAL: | 136 | 0 | 64 | 63 | 57 | 1719000 | 1719000 | 0 | 07 cases are under process | |

Source-Report is compiled on the basis of the reports received from All 11 Revenue Districts



DELHI JAL BOARD: GOVT. OF N.C.T. OF DELHI
OFFICE OF THE ADDITIONAL CHIEF ENGINEER (P)-7
E-39, CONNAUGHT PLACE, NEW DELHI-110001
E-mail:- acep.7djb@gmail.com, Ph:- 011-23414990 "STOP"

Annexure - 5

(27) (60)
 स्वच्छ भारत
 एक स्तर स्वच्छता की ओर

No:-DJB/ACE(P)-7/2023/ 142
 To

DATED:- 24.11.2023

Member(Secretary)
 Delhi Pollution control Committee
 5th floor, ISBT Building, Kashmere Gate.
 Email:dpcc.wmc2.delhi@gmail.com

V
 28-11
 MS/1455
 28/11/23

| |
|-----------------------------------|
| Delhi Pollution Control Committee |
| Date No. 14/264 |
| 24 NOV 2023 |
| me |
| Sign. of Receiving Officer |

Sub:- Effectives steps taken to improve the situation at ground level for better management of septage in Delhi in the matter of Shamsher Singh versus Govt. of NCT of Delhi.

Case No. NGT M. A. 105/2023 in original application no. 365/2021

The effectives steps taken by DJB in compliance with the letter of DPCC vide No 5516-5530 dt. 31/10/2023 in reference to the directions issued by Hon'ble NGT vide order dated 17.10.2023 in OA no 365/2021 in the matter of "Shamsher Singh V/s Govt. NCT of Delhi" are as under.

MS/1455
 28/11/2023
 F.E./S.C.
 JBE/MS Swasth

| Point No | Suggestions and recommendations of NGT | Reply |
|----------|---|---|
| 75 | As per provisions of Septage Management Regulations, DJB should give wide publicity periodically after every four months on its website as well as through print and electronic media about the vendors to whom it has issued licenses for collection, transportation, and disposal of septage. List of all such vendors should be sent to Revenue Department, (GNCTD) and Delhi Police/Traffic Police for necessary action in case of violation. | Already complied by DJB. List of vendors are available on the DJB website as well as published in leading newspapers. List is also shared with District magistrate/revenue department/Delhi Police. |
| 76 | Fixed rates/charges for collection and transportation of septage have been prescribed by DJB. It is suggested that there should be rationalization of rates and these be assessed considering the volume of the septic tank waste and the total distance traveled by the tanker from the point of collection till the disposal at designated SPSs/STPs. There should be wide publicity of the rates/charges to be taken by the vendors from the waste generators to prevent overcharging by them. | DJB has fixed the charges as per the distance of the consumer / septic tank from the designated STP / SPS of DJB. The rate are given as under: 1- Rs. 2000/- per trip upto 5 km. 2- Rs. 2500/- per trip for 5-10 km. 3- Rs. 2795/- per trip for more than 10 km. |
| 77 | The vendors/drivers collecting septic tank must issue a receipt to the consumer for the payments received by them. It should be prepared in triplicate and one copy of the receipt must be deposited by the vendor/driver along with the Deposit Form at the designated STP. It would prevent misuse and exploitation. | The desired format has been finalized and is sent to the license holders for compliance. |

C.M.C-VII

| | | |
|----|--|--|
| 78 | <p>Presently, no specific area for collection of septage tank has been earmarked to the vendors and they can collect septic waste from any place throughout Delhi. To have proper control over the vendors to comply with the conditions of the license, it is recommended that DJB should make an assessment as to how many vehicles/tankers are required for disposal of septic waste depending upon number of households having septic tanks and the quantity of the septic waste generated in that district. Considering the requirement of that district, sufficient number of authorized vendors/tankers be deployed there. In case of emergency, the vendors can be permitted to collect septic waste from outside the said Page 25 of 29 district. The DJB or other enforcement agencies will have proper monitoring of the vehicles in their respective districts. The consumers will be aware of vehicles/vendors to be contacted. The vehicles can provide instant services without delay and it will also reduce the cost of transportation.</p> | <p>Septic tanks generally exist in the colonies which don't have the sewerage system. List of vendors nearest to such colonies is already prepared and uploaded on the website of DJB to facilitate the residents to avail the services of the vendors.</p> <p>There is no binding on the vendors to serve in a particular group of colonies. They can serve any colony as per the requirements of the residents.</p> |
| 79 | <p>District-Wise Task Force be constituted by DJB in consultation with concerned District Magistrate for taking action against the unauthorized dumping of septage and also for monitoring the activities of authorized vendors. A Nodal Officer can be appointed to monitor the performance of task forces.</p> | <p>In order to have effective control on unauthorized dumping of septage and vendors, DPCC has notified the directions under-u/s 33 A of the Water (Prevention and Control of Pollution) Act, 1974 on 27.03.2023 and has empowered an officer not lower than the rank of Nayab Tehsildar in DM offices & Sub Inspector in Delhi Police, Sanitary Inspector in MCD and JE in DJB and I&FC to impose penalties on unauthorized tankers, residents using the services of unauthorized vendors, unauthorized dumping of septage.</p> |
| 80 | <p>DJB must make necessary action plan for early development of Centralized Monitoring System/GPS for tracking the performance of licensed vehicles. It shall also explore possibility of developing App based monitoring system for regulating the activities of the authorized vendors/tankers. DJB should establish Centralized Control Room with contact number of Nodal Officer at the head office for attending complaints/grievances related to unauthorized vehicles/tankers carrying septage or found discharging in the open drains/water bodies. CCTV cameras be installed at all the designated SPSS/STPs.</p> | <p>DJB has awarded the contract for setting of control room for monitoring the movement of all the registered vehicles and the same has been in operation since 26/06/2023. Regarding CCTV cameras, directions have already been issued to install CCTV cameras at the designated STP/SPS. Most of these CCTVs have been installed.</p> |
| 81 | <p>Adequate staff should be deployed at SPSS/STPs to maintain proper record indicating the total number of vehicles/tankers discharging the septage there along with its quantity. They should be strictly instructed to allow disposal of septage only to the licensees who submit complete and duly filled Disposal Form with payment receipt with them.</p> | <p>This is being complied at the designated SPSS/STPs of DJB.</p> |

| | | |
|-------|---|---|
| 82 | DJB should ensure that the licensees/vendors display license number on the tankers/vehicles for proper identification. | Already instructions issued to the licensed vendors. |
| 83 | DJB to explore possibility of linking AADHAR card of the licensee with the license. It should also explore possibility of increasing penalty charges for violation of the conditions of license. It should also Endeavour to issue license to small vehicles that can function in narrow lanes. | <p>The penalties have been increased as per details given below:</p> <p>1. a) Penalty for deposit of septage by unauthorised (unlicensed) entities shall be Rs. 50,000/- plus confiscation of vehicle .</p> <p>b) Penalty for disposal of Septage at places other than the designated places by authorised licensee shall be Rs. 50,000/- per violation.</p> <p>c) Penalty on a person who uses the services of unlicensed vendors/vehicles for discharging the septage shall be Rs Rs. 10,000/- per violation.</p> <p>2. An officer not lower than the rank of Nayak Tehsildaar in DM offices, JE in DJB/I&FC and Sub inspector in Delhi Police and sanitary Inspector in MCD shall be competent to impose penalty.</p> |
| 84-87 | | This does not pertain to DJB |
| 88 | Almost all the licenses have been issued to the vehicles/tankers registered in Haryana. The said tankers/vehicles with Haryana number cannot ply in Delhi. Diesel vehicles are not registered to ply on roads in Delhi. Only 10 vehicles with Delhi registration have been given license and all others are from Haryana. The traffic police issues challans to book the said vehicles for violating the terms and conditions of registration/permit. It causes a unique situation whereby despite being authorized by DJB to collect and transport the septage in Delhi, they are challaned by traffic police under the Motor Vehicle Act. To overcome this difficulty, it is suggested that the DJB should have its own arrangement either by purchase of vehicles or engaging some agency on hire for collection and transportation of septage from the households free of cost or at reasonable rates. It would prevent violation of Motor Vehicle Act by the vendors who have got licenses of the tankers with registration number from Haryana. It would also prevent exploitation of the consumers by the vendors. It will further ensure that the septage so collected is disposed of at the designated SPSS or STPs. Presently, the unauthorized | DJB invited Expression Of Interest from the experienced agencies in the field of septage/sewerage management to provide mechanized vehicles for collection of septage from the septic tanks of the residents, commercial establishment etc., transportation and disposal of the same at the designated STPs/SPSS of DJB. It was proposed that the agency will also develop an App with a control room for receiving the complaints from the residents and tracking the movement of vehicles. DJB will give license to the agency for its vehicles for 5 years to perform this activity and the payment will |

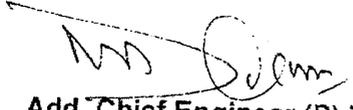
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|----|---|---|
| | <p>tankers and even the authorized tankers endeavor to discharge septage in the drains/water bodies on the way to avoid long travel to designated SPS/STP to save petrol/diesel.</p> | <p>be collected by the agency from the residents directly with information to DJB as per existing "Delhi Water Board Septage Management Regulations 2018" (DWBSMR-2018). But no response was received from any agency having past experience in this field.</p> <p>The existing vendors owning the tractor & trollies are being motivated to switch to mechanised vehicles. The govt. of India is also offering subsidy and low interest rates to the interested agencies under NAMASTE SCHEME. A workshop was also organized with the officials of NSKFDC, Gol with the vendors by DJB on 28.01.2023 to motivate the existing vendors.</p> |
| 89 | <p>DJB should conduct awareness programs for all stakeholders through print media, radio and television to make aware about the septage regulations. Online mobile based application may be developed for registering request of the consumers for collection of septage. The application may have the option to register complaints with local police with regard to disposal of septage illegally and unauthorizedly.</p> | <p>DJB has already taken initiatives on FM radio to make aware the residents about the septage regulations and information of authorized vendors of Septage management</p> |

-sd-

Add. Chief Engineer (P)-7

Copy for information to:-

1. Member (Dr.) for kind inf. pl.
2. EE(SDW)VIII to follow up.



Add. Chief Engineer (P)-7

Office of the Divisional Commissioner (Revenue)
(Environment Branch)
Govt. of NCT of Delhi
5-Sham Nath Marg, Delhi-54

F. 36(82)/NGT/Div.Comm./2019/2390

Dated: 04/12/2023

To,

D.K Singh
SEE & Incharge WMC-II
Delhi Pollution Control Committee
5th Floor, ISBT Building, Kashmere Gate,
Delhi-110006

Sub: Regarding In compliance of Point No. 85 in the hon'ble NGT Order dated 21.12.2022 in O.A No. 365/2021 in 'Shamsher Singh Vs. Govt of NCT of Delhi.'

Sir/Madam,

This is in reference to your e-mail dated 02.12.2023 regarding draft ATR/Compliance Report to be filed before Hon'ble NGT in O.A No. 365/2021 in 'Shamsher Singh Vs. Govt of NCT of Delhi.'

As per report received from districts in compliance of Point No. 85 in the Hon'ble NGT Order dated 21.12.2022 in O.A No. 365/2021 regarding establishment of dedicated Centralized Control Room with Contact Number of the Nodal Officers in each Revenue District for attending Complaints/grievances, the following officers are nominated as Nodal Officers from all Districts-

| <u>Sr.No.</u> | <u>Name of District</u> | <u>Name of Officer with designation</u> | <u>Contact Number</u> |
|---------------|-------------------------|--|-----------------------|
| 1. | West | Sh. Pravir Jain, SDM (HQ) | 9350207080 |
| 2. | New Delhi | Sh.Pramod Kumar, SDM (HQ) | 9599963681 |
| 3. | North West | Sh. M. Bharani, DANICS SDM Saraswati Vihar | 8300011196 |
| 4. | Central | Sh. Shakti Bangar, SDM Karol Bagh | 9654922354 |
| 5. | North | Sh. Rakesh Das, DANICS, SDM (HQ)-II /SDM Narela | 9893476059 |
| 6. | Shahdara | Sh.Kamlesh Kumar, SDM Vivek Vihar | 7752810874 |
| 7. | East | Sh. R.K Meena, SDM (HQ) | 9811541187 |
| 8. | South | Sh. Pawan Kumar, SDM (HQ) | 9810341412 |
| 9. | South East | Sh. Ajay Chaturvedi, SDM (HQ) | 8368506332 |
| 10. | South West | Ms. K.T Sudha, Section Officer | 9968685380 |
| 11. | North East | Sh. Jagat Pal, Section Officer | 9871812896 |

-Contd./-

13

Yours faithfully,

Encl: - As above



ARVIND KUMAR
SDM-V (HQ)/NGT

Copy to:-

1. PA to ACS-Cum-Divisional Commissioner, Deptt. of Revenue, GNCTD.



ARVIND KUMAR
SDM-V (HQ)/NGT